

[श्री सत्यनारायण जटिया]

इसलिए पिटाई की कि वह पुलिस प्रशासन के बारे में अपने समाचार पत्र में वास्तविक घटनाओं को बैसा का बैसा ही प्रकाशित करते हैं जिसमें पुलिस की अनियमितताएं भी प्रकट होती हैं।

उक्त स्थिति अत्यन्त चिंताजनक है जिसकी और केन्द्र सरकार को ऐसी आतंकित करने वाली गतिविधि को नियन्त्रित करना चाहिए।

SHRI H.K.L. BHAOAT : Sir, I have listened to the points mentioned by all the hon. Members. It is really a question of availability of time. In any case I will bring it to the notice of the Business Advisory Committee.

12.28 hrs.

**STATUTORY RESOLUTION RE : DIS-
APPROVAL OF CONSERVATION
OF FOREIGN EXCHANGE AND
PREVENTION OF SMUGGLING
ACTIVITIES (AMENDMENT)**

**ORDINANCE
AND**

**CONSERVATION OF FOREIGN
EXCHANGE AND PREVEN-
TION OF SMUGGLING ACTI-
VITIES (AMENDMENT) BILL**

MR. DEPUTY-SPEAKER : Now the House will take up item Nos. 10 and 11 together. **Dr. Subramaniam Swamy.**

DR. SUBRAMANIAM SWAMY
(Bombay North-East) : I beg to move :

"That this House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (Ordinance No. 8 of 1984) Promulgated by the President on the 13th July, 1984."

Sir, I have given a notice of Statutory Resolution to oppose the Ordinance because I do not accept the argument given by the

government that this tightening of the COFEPOSA law would lead to any progress in handling the smuggling matters. The statement explaining the circumstances which had necessitated this immediate legislation by Ordinance states :

"The provisions of the COFEPOSA Act, 1974, have had a deterrent effect and had been useful in combating smuggling activities. However, in view of the recent trends in smuggling activities, as indicated by the intelligence received,...."

I do not know where it had deterrent effect! In the last ten years of the functioning of COFEPOSA has smuggling actually gone down? Have they put an effective stop? That is the question I want to know.

Sir, I find every time they bring a law of this kind, all that happens is that new opportunities are opened up and new loopholes are provided by which the smugglers whom they catch come out scot-free. I do not know how they organised themselves by this new Ordinance because the Bill says :

"9 (1) Notwithstanding anything contained in this Act, any person (including a foreigner) in respect of whom an order of detention is made under this Act at any time before the 31st day of July, 1987, may be detained..."

This must be wrong. It must not be 1987. It must be 1977. How can it be 1987? This may be a loophole. Again the PIB release of the Government of India states :

"That the maximum period of detention in such cases will be two years instead of normal period of one year."

In the Bill there is no reference at all to the detention period being extended from one year to two years.

I do not know what is happening in the Government. Today the PIB is putting out one release and in the Bill it is mentioned as 1987 which does not make any sense and they come forward and say that we want to

tighten the laws against smuggling. But these are the loopholes. The smugglers know how these loopholes can be used. One of the sections of the COFEPOSA says that the detention orders should be served to the person in the language he understands. So, they will catch a Gujarati and give the detention order to him in Marathi language and cases after cases are there in the High Court where the order has been set aside on the ground that the person arrested was a Gujarati and the detention order was in Marathi. I say this is a deliberate connivance and these are ways how the law has been subverted and if the Government had come forward with the list of cases, list of detainees under COFEPOSA for the last ten years. What is the record? How has the High Court set aside the cases against them? The Courts are letting them out and I want to know the ground on which they have been let off. I want to know the reason why the detention order has not been properly served. There must be a collusion I can't understand this principle where if you catch a man named Mr. Patel, his language will be Gujarati and there is no need to know what his language is. If you catch a man called Mr. Varadarajan, his language must be Tamil. It does not require much intelligence to know. Therefore, these are framed with ulterior purpose.

Since 1974, when the first Act came into force, smuggling has actually gone up. According to knowledgeable Bombay source, smuggling in 1983 was twice the level in 1982 and the smuggling in 1982 was 66% higher than the level in 1981.

SHRI YESHWANTRAO CHAVAN : Because the value of the rupee is dropping.

DR. SUBRAMANIAM SWAMY : The value of the rupee has not dropped that much. So, Sir, smuggling has gone up in this rate and today they say the smuggling is less and it is running at the rate of Rs. 7000 crores per year. The hon. Minister has asked us to help them to tighten the laws which infringe liberty with a little further. But then they should give us (some kind of background note. It has been stated here that on 3rd July they had arrested 124 smugglers. I would like the Government to

tell us how many of them are still in jail, how many have been released and if released, why? This is what something the Government must tell us and if they place that fact on the Table can we really know what has gone on behind. In Bombay, you know the smugglers are arrested under the COFEPOSA, but they spend the day in jail and in nights they go home and sleep at home and then come back the next day. This has been going on in Bombay. You can find it out.

SHRI KAMALAPATI TRIPATHI (Varanasi) : How does it happen?

DR. SUBRAMANIAM SWAMY : You are in Government. You should tell us.

SHRI KAMALAPATI TRIPATHI : I want to know the detail.

DR. SUBRAMANIAM SWAMY : Yes, I can also brief the Working President of the Congress I, after the House is over today.

MR. DEPUTY-SPEAKER : You can give him the information secretly.

DR. SUBRAMANIAM SWAMY : Yes, I do not want to violate the Government rule. So, Sir, whether this news item which appeared in today's paper is correct. The headline reads like this.

"Pranab pulls up Dada :

smugglers' release

"Finance Minister Pranab Mukherjee is understood to have pulled up Maharashtra Chief Minister Vasant Dada Patil for releasing Haji Mastan and other smugglers arrested on charges of fomenting communal violence in Bombay and distributing arms to trouble-makers."

Then, it goes on to say :

"Mr. Mukherjee in his letter, obviously written after consultations with Mrs. Indira Gandhi and colleagues, has said that the Maharashtra Government's action was indefensible

[Dr. Subramaniam Swamy]

as it ran counter to the Centre's efforts to curb smuggling."

Now, this has come in the newspaper. It has appeared in today's Patriot. I would like the Government to say whether this is correct or not.

I want the Government to come forward and tell us in what way they have managed to curb smuggling and what is the guarantee that by this tightening, it will be further curbed. In fact, all the statistics show that new kinds of smuggling has started. For some years, gold had stopped coming into this country by smuggling, but it has again started. There is also smuggling of silver that has been going on. The seizures of silver, I am told are of 4.8 tonnes, whereas according to London based bullion merchants, 400 tonnes of silver is exported out of this country. Smuggling has become so brazen that our national newspapers give advertisements for things which you cannot get in this country. Here is an advertisement which appeared in the Times of India on Friday, August 3, 1984. In fact, today's Times of India has also got it. It reads :

"Casio Pocket Television with Big Screen and AM/FM Stereo."

Where can you buy it ? According to this, you can buy it from Gibson Trading Co. Ltd., Safat Square, Kuwait, Al-Jazira Al-Arabial Library, Kuwait, then there are addresses of Karachi and Dubai. These are the addresses given, where you can buy these. This is appearing in the Indian press. I am surprised at this. Then, a number of more advertisements are there. I have got copies with me. Even the Indian Airlines magazine called Swagat which is available on domestic flights has advertisements of things which you cannot get in this country, except in the smugglers' market. There are advertisements after advertisements. Some of the statistics which I got recently show that small countries in the neighbourhood of India are importing certain things which they would never need. For example, there are 400 million people in Dubai and they

import more polyester and synthetic fabrics than the United States. What does that mean ? These are the statistics of a Japanese magazine, and I can give a copy of that to the Minister if he is not aware of them. If you see the items smuggled in this country, these are gold, fabrics, gadgets, heroin etc. I am told that they had a Conference in February when the United States had to call the Government of India that India has become a major centre for routing illegal drug trafficking, and India has become a centre. They did not know about it. In the recent Conference in February they had to be told about it. The smuggling has been going on openly and India is the target for it. All this means that we are going to have a huge foreign exchange crisis in the coming years.

MR. DEPUTY-SPEAKER : By your speech, you are justifying this amendment.

DR. SUBRAMANIAM SWAMY : I am saying that they have no intention of using it at all. I am saying what has been happening. They say that 1974 amendment had a deterrent effect. It did not have. This amendment is going to give further loopholes to the smugglers.

SHRI MOOL CHAND DAGA (Pali) : You say that smuggling is going on. To curb that further, this ordinance has been issued. You are attacking the ordinance. Please give reasons for that.

MR. DEPUTY-SPEAKER : As usual, he approaches the positive side first and then goes on to the negative side.

DR. SUBRAMANIAM SWAMY : Mr Daga seems to be unduly concerned about the smugglers. He must know that his Government has no intention of curbing it.

Sir, I have to point out all these statistics as I have to build up a case. Now, Sir, the extent to which this country's resources have been depleted by this Government is clearly brought out in a World Bank publication to which the data are being provided by the Government of India. I quote from Table No. 4.5. It says that in 1979-80, the net reserves of foreign exchange in our

country were 7.6 billion dollars. I am quoting from the World Bank statistics which is based on what the Government of India is giving them. Now in December 1983, for which the latest statistics are available today, 7.6 billion dollar net reserve has come down to 1.6 billion dollars only, the lowest for a long long time since 1966. 6 billion dollars of reserves have evaporated and this is not known to anybody. And after next year, all the accumulated loans like the IMF loan have to be paid back. Where is this money going to come from? It is going to be a first class foreign exchange crisis. The Government has not told the Parliament and not even taken their sanction because of a trick in the laws.

The official exchange rate was 8 rupees per dollar in 1980. What is the rate today? You ask the Minister. It is Rs. 11.40 per dollar, an acquired devaluation of 45 per cent has taken place and the Parliament does not know about it.

AN HON. MEMBER : The dollar has appreciated.

SHRI SUBRAMANIAM SWAMY : The dollar has appreciated. A wonderful logic. The rupee is devalued. Why don't they accept that? And the international rate, the black market rate today is Rs. 15 per dollar. Now this is what is happening and it means that the Government is allowing all these things to go on and all these laws and amendments are not there for curbing them. It has got to do something else. In Singapore, I am told that if you give rupees, you will get the dollars right on the spot. there is no curb. So, I feel that this amendment, the upshot of all this is that the COFEPOSA law is only to squeeze the smugglers to behave the way the Ruling Party wants them to behave, and I am not naming which ruling party. Ruling party is a general term. This is not to curb smuggling.

You seem to arrest the smugglers only when the election is round the corner. In February 1977 they arrested some smugglers, who were released later. Here also they

arrested some smugglers and they have released them. We heard that Shri Pranab Mukherjee has written a letter disapproving it. If you disapprove, you have the power to arrest them again. So, I do not think that you have any intention of using the law to curb smuggling. It is only a method of squeezing the lime to give more juice and I think the loopholes that are built into the law are well known. The Government should come forward and tell us as to how many detention orders have been set aside and all that. Therefore, I have to disapprove it. Today the only way to curb smuggling is by a radical restructuring of the economic policy in which the Government should ensure that the export import policies are going on the basis of market. Since rupee is anyway being traded freely, if you could make the rupee a convertible currency and make the exchange rate a floating one, you can stop smuggling. Otherwise this Rs. 7,000 crores of smuggling that is going on today will soon double and the corruption that it will induce into the economy will have a harmful effect and the law will not have any effect on it.

**THE MINISTER OF STATE IN THE
 MINISTRY OF FINANCE (SHRI S.M.
 KRISHNA) :** I beg to move* :

“That the Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 be taken into consideration.”

The House is aware of the Government's firm resolve to take continued strict action against socio-economic evils like smuggling, hoarding, tax evasion and black money. In consonance with this policy, the Government have, from time to time, taken various preventive, economic, legislative and administrative measures. The COFEPOSA Act forms an important element of Government's anti-smuggling measures. As the hon. Members will recall, preventive detention was provided for, as violation of foreign exchange regulations and smuggling activities have a deleterious effect on the security of the State, and also in view of the clandestine manner in which such acti-

·[Shri S.M. Krishna]

vities and violations are organized and carried on.

During recent years, the enforcement agencies of Government have intensified the anti-smuggling drive, as a result of which the value of contraband goods seized has gone up to Rs. 90 crores in 1983, as against Rs. 66 crores in 1982 and Rs. 40 crores in 1981. The value of seizures during the first six months of 1984 has already exceeded Rs. 50 crores.

The results of the anti-smuggling drive are reviewed from time to time at the highest level, and steps have been taken to reinforce, in terms of manpower and equipment, the preventive and intelligence network selectively in the vulnerable areas of the West Coast, South-eastern coast, Indo-Pakistan and Indo-Nepal borders.

To streamline and strengthen preventive activities in the vulnerable areas, various Collectorates have been re-organized, and a few preventive Collectorates created.

Orders have been placed for the purchase of 10 Customs Patrol Launches for anti-smuggling operations as a part of the plan to secure 40 such indigenous craft for anti-smuggling operations. Proposals for acquisition of more indigenous craft for anti-smuggling operations are also under examination. Some items of sophisticated equipment to facilitate such operations have also been acquired.

The provisions of the COFEPOSA Act have also been applied with added vigour. As against 360 orders issued and 265 persons detained during the year 1981, and 521 detention orders issued and 443 persons detained during 1982, 563 detention orders were issued and 463 persons detained during the year 1983. In 1984 (upto 21.7.84), 542 orders have been issued and 433 persons detained.

However, inspite of these efforts, there have recently been reports about escalation in smuggling activities, particularly in the highly vulnerable areas of the West Coast,

South-eastern coast, Indo-Pak. border and Delhi airport, as also evidenced by the value of seizures of contraband goods in these areas. The statistics show that the major portion of smuggling takes place in and through the West and South-eastern coasts, Indo-Pak. border and the Delhi airport.

As such, apart from preventive and economic measures, suitable legislative measures are also called for. There can be no gainsaying the fact that the provisions of the COFEPOSA Act have had a deterrent effect, and have been quite useful in combating smuggling activities. However, in view of the recent escalation in smuggling activities as indicated by the intelligence received, seizures made etc., especially in the highly vulnerable areas to which I have referred, it became necessary to acquire the availability of the special provisions of Section 9 of the Act relating to smuggling in areas highly vulnerable to smuggling. Section 9 of the Act was available only in respect of detention orders made at any time before 31st December 1977. It, therefore, became necessary to amend Section 9 so as to make the special provisions available for current cases also.

As the hon. Members would have observed, the Government have been very selective about the scope of Section 9. For instance, in the repealed Section, a person could be detained for one year from the date of detention without obtaining the opinion of the Advisory Board, whereas in new Section 9, the period has been restricted to six months. Further, the definition of the term "area highly vulnerable to smuggling" has been restricted—whereas the whole of the Indian Customs Waters were covered in the repealed Section, in the new Section, Government have selectively restricted it to Indian Custom Waters contiguous to the States on the West-coast and South-eastern coast. Hon'ble Members would have also noticed that the new Section 9 will be applicable only in respect of detention orders made at any time before 31st July, 1987. Tax evaders, after all, make their gains at the cost of the honest tax-payer and the nation at large. While the burden of frustrating the efforts

of such anti-social elements falls basically on the enforcement agencies of the Government, if I may say so, Hon'ble Members of this House have also an important role to play in creating necessary social awareness about the adverse effect of such activities.

I do not have to over-emphasise that the fight against such activities is a continuous one, in which we would require the support of all citizens of this country.

I, on behalf of the Government, assure this august House that we are continuously reviewing the anti-smuggling measures and have no doubt that in this effort we would have the support of this House.

Sir, I move for consideration of the Bill.

DR. SUBRAMANIAM SWAMY : Has he written to the Chief Ministers ?

MR. DEPUTY-SPEAKER : He will not reply to you just now ; it will be done at the end. Every member shall not take more than 10 minutes.

SHRI HANNAN MOLLAH (Ulu-beria) : The Conservation of Foreign Exchange and Prevention of Smuggling Activities Amendment Bill 1984 has been brought before the House just after 10 years of passing of the COFEPOSA Act of 1974. During the introduction of this original Bill on behalf of my party we made it amply clear that we are against all sorts of detention without trial. Today we stand on the same view, because, this is the philosophy of socialist democracy in which we believe and because of which we uncompromisingly fight against all sorts of authoritarian, anti-democratic steps taken by the ruling classes and their representative party in this country. We believe that detention without trial is denial of democracy and freedom of a human being and a gross violation of national justice.

We want to make it clear that we are second to none to curb the smuggling. They should be brought to book properly with the help of the ordinary law of the land ;

there should be a trial speedily and we have no objection to any type of punishment that they deserve, those anti-social people. They are destroying our national economy and social life. The government now says that they will look into this matter ; they make many big promises ; the same thing happened when this Bill was introduced in 1974 ; and they promised that smuggling will be curbed by this type of an extraordinary law. Because you don't want to make proper use of the ordinary laws of the land, which are sufficient enough to face any situation, but because of your anti-democratic authoritarian nature, you want more draconian power, extraordinary power in your hands. But what is the result of this Act you passed ten years ago ?

Are you able to curb this crime ? But I can say that you have failed even to contain it. You have agreed in the statement that it has been escalated. The citadel of power knows, and the smuggler always lies around the people who are in power and this Central Government and the ruling party members you all take their help, because they represent this class of people. That is the problem. You cannot curb them. And now, you want to extend the period of this Act, again. Anyhow, now you are making the statement that you will be able to curb this crime in the near future. But we have no faith because your future cannot and will not be different from your old record. Whatever legal provisions you make it will not make things better, because what matters is strong will and my charge is that you have none. You have no political will and you cannot have the political will to curb them because you represent them as a class. You are helping capitalism, you are pursuing your economic policy of disparities and all these things, that is the breeding ground of this criminal situation ; so I have every doubt you lack the strong will to act. What you do sometimes is you catch the small fry. You catch the small fry in certain places, at a particular time which is before election or sometimes you want to make use of them to frighten a section of them and you are taking their help in elections. That is the point. Many magazines and newspapers

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say about this, they give hundreds of examples for this. But you do not take proper action. But my doubt is that always you try to protect the culprits. But my question is only about the detention. What is the prosecution doing? What about the smugglers? Why are you not confiscating their property? You know that there are two or three thousand people who indulge in these activities. Why do you not bring them to book? Many people are connected with the Police and some of them like Haji Mastan have amassed about Rs. 30 crores of wealth; you know all those things.

Some time back in the Rajya Sabha the Prime Minister was asked why she met some known smugglers like Haji Mastan. She replied that she met them not knowing who they were? One of your distinguished General Secretaries was recently garlanded in Bombay by a Lalaji and his photograph also came in newspapers. Is this the way you want to fight the smugglers? One known smuggler of Bombay was arrested in April under COFEPOSA. But why was he released later? Is it because he helped a Padayatra organised by your powerful General Secretary. But the point is if the political will is not there these things will go on happening again and again.

13.00 hrs.

So I have every doubt about your sincerity when you raise this *jehad* against these people, because even with this *jehad* smuggling is on the increase. You have told us that in monetary terms also it is on the increase. In 1962 the seizure was of the order of Rs. 65 crores, in 1983 Rs. 89 crores and in four months of this year it is Rs. 33 crores. The seizure on Pakistan border was of the order of Rs. 50 lakhs in 1978 and Rs. 1.38 crores in 1982, Nepal border Rs. 1.94 crores and 2.32 crores. In this way, the smuggling is on the increase on every border. This is a tip of the iceberg. I do not know whether it is a fact that the total estimated value of the contraband goods is around Rs. 6000 to Rs. 8000 crores and you recover or seize only Rs. 60 crores. In this way, you cannot defend the

economy of this country. Many things are smuggled out of this country. That also causes a big loss to our economy and national exchequer. It is reported in some newspapers that Japan is producing 1000 million metres of synthetic nylon cloth and 50 per cent of that is smuggled into our country. That way, we are losing about Rs. 800 crores. I do not think, in this way you can defend the national interest and national economy.

Everybody knows about the smuggler emperors of Bombay. But you have no political will to keep them under detention. As Mr. Swamy said, they were released on the direction of the Central Government. Since this is an election year, you cannot afford to be their enemy because you require their help.

MR. DEPUTY-SPEAKER: Your work is simple. You neither arrest them nor release them!

SHRI SATYASADHAN CHAKRABORTY: When you say something from the Chair, you should be well informed.

MR. DEPUTY-SPEAKER: I never said any State or anybody.

SHRI S.M. KRISHNA: You have made a very profound statement.

MR. DEPUTY-SPEAKER: I am saying, no arrest, no release!

SHRI HANNAN MOLLAH: Mr. Sukur Narain Bhakhia was arrested in Delhi for smuggling of silver worth Rs. 1 crore. But some Cabinet Minister intervened and saved him. It is an open secret. Many people know it. You are in the capital and smuggling is on the increase in the capital itself. Your Prime Minister talks of circumstantial evidence of foreign hand. But you do not have circumstantial evidence here. (Interruptions). Last April one Varadhan was arrested and within a few hours he was released. This is the situation. That man was arrested and then released. What is the result? He helped your party. It appeared in the press. He is constructing a temple and your Chief Minister is in-

augurating it. All these things are there. This is circumstantial evidence. This is the situation in Bombay, not in Goa, though Goa is also a vulnerable place.

I want to know pointedly why you did not take stringent measures against these people. You know them. Why did you not attach their property? You know they have amassed property. But you are not attaching their property....(Interruptions) It is because of the election fund. I suggest you set up an enquiry committee. They are smuggling to the extent of Rs. 30 to 40 crores and you are not doing anything. Since you are in power, you have to give the answer.

Secondly, why are you not confiscating their property? You have made the law for that and you have the political will and majority in the legislature to do all these things. When you have power with you, you can take action against the smugglers and those who violate the foreign exchange regulations and punish those found guilty.

In my view, this Act will not be applied effectively, but it will be applied selectively. You want to terrorise certain sections of the people; you do not want to eradicate smugglers. This is a rehash of the capitalist system. This is the problem. You can detain them and confiscate their property. But you are not doing it.

If you have taken some action, what is the number of prosecutions and what is the punishment imposed? What is the value of contraband seized and what is the value of property attached? You will have to answer all these questions. I still say that you have failed to bring them to book. This cannot take place without the combination of the smuggler, the officers and the political personnel. You have to go deep into this matter.

Then there is the parallel economy. With your help and connivance, they are running parallel banks, postal communication and insurance scheme. They have their own parallel intelligence and even parallel army. The position is that in our country there is another government run by these anti-social people. So, my question to the

Hon. Minister is whether we are going to set up a special commission and special courts for speedy trial of these people. You have brought in this amendment, but my only charge against you is that through this provision, you cannot eradicate this disease. This is the disease of the socialist system as well as the lack of political will on your part that is making it to perpetuate. Therefore, I would request you to give a second thought to it and try to win over those pressures and be firm in your political will, if you at all want to do something to eradicate this disease from the country.

SHRI EDUARDO FALEIRO (Mormugao): Mr. Deputy-Speaker, Sir, I welcome this piece of legislation and congratulate the Hon. Minister for bringing it before the House. This House will remember how in 1974 the parent Act was brought in here. In the wake of passing that Legislation there was a climb-down on anti-social economic offenders, the smugglers to be in short. The people of this country welcomed this. There was a sigh of relief to the common man when these smugglers were put behind the bars. Unfortunately, however, when this Government was eased out of power and the Janata Party Government came in, the same type of argument was also made at that time as has just now been advanced by the previous Speaker that selectively some people were put behind the bar and that political vindictiveness was at work. But, Sir, that was the time of anarchy actually. Therefore, because of their argument of this sort they released the smugglers in hundreds when the Janata Government came to power.

SHRI KAMLAPATI TRIPATHI: They were called freedom-fighters then.

SHRI EDUARDO FALEIRO: Yes, they were called freedom fighters, the new freedom fighters of 1977 as if they were on the forefront of 1977, as Panditji has said. They were freedom-fighters and they contributed, if not with their image at least with the bags containing the wherewithal for the elections.

My distinguished colleague has been vexing eloquent on the need for a political

[Shri Eduardo Faleiro]

will. He has also asked so many pointed questions from the Hon. Minister. I make myself bold to ask the Minister to take this House into confidence and let us know how many smugglers and blackmarketeers were arrested in the State, from which the hon. Members come, over the last few years and how many were convicted. We would like to know in West Bengal how many smugglers were arrested and how many convicted over the last few years.

SHRI SATYASADHAN CHAKRABORTY : Yes, it is the largest number.

SHRI EDUARDO FALEIRO : We will find the figures and then will come to see them. So, let the hon. Minister give this information to the House.

SHRI SATYASADHAN CHAKRABORTY : I know he will mislead. I can give the hon. Member the correct information. Because we do not apply COFEPOSA, but under the ordinary law the State has prosecuted and punished the largest number of persons. But the Minister will mislead. He will say, no, we do not apply COFEPOSA.

MR. DEPUTY-SPEAKER : You give the figure.

SHRI SATYASADHAN CHAKRABORTY : I already know the figure.

MR. DEPUTY-SPEAKER : He does not know the figure, only the number. What is the number.

SHRI EDUARDO FALEIRO : Sir, it is distressing this Government of West Bengal and the Members who profess to be socialists come to this House and have the audacity to say that they are against COFEPOSA.

(Interruptions)

MR. DEPUTY-SPEAKER : Please do not interrupt.

SHRI SATYASADHAN CHAKRABORTY : Sir, they were all interrupting.

He said we profess socialism. Yes, we do. We are against smuggling, but in the name of curbing the smuggling they brought in preventive detention. With the result that innocent people are kept under detention. We are against that. Let it be clear.

SHRI EDUARDO FALEIRO : I had the privilege of going along with Prof. Chakraborty to one of the socialist countries, the Democratic Peoples Republic of Korea. There is no question of preventive detention or otherwise. There, people will just be caught and hanged or shot if they are involved in economic offences. That is the worst type of crime there. The worst type of crime is not murder. The worst type of crime in the Democratic Peoples Republic of Korea where I and my honourable colleague went, is the economic offence.

MR. DEPUTY-SPEAKER : It may be their system.

(Interruptions)

SHRI EDUARDO FALEIRO : I have been to Cuba and when I went to Cuba, they told me that the manner we deal with them is putting *al paretón*. That means, we just put them against the wall and obviously shoot down there and then. This is the way socialist countries follow. (Interruptions). But then, this socialism is a different brand of socialism. This is a socialism that sits side by side with the gentlemen here, including the most eminent lawyer in the Supreme Court, Mr. Ram Jetmalani, who is an eminent authority on these laws and has contributed a great deal to the development of this law.

Now, the economic evils arising out of smuggling activities are obvious. No less dangerous and pervasive and profound are the social deleterious consequences. We have been speaking in this House since it has re-assembled, on the destabilisation of the country, that is, disintegration of the country.

Smugglers contribute a great deal towards destabilisation of our society, towards disintegration of our traditional society bringing in consumerism, towards debu-

manising our people, particularly in the urban areas. The whole of Bombay is now dehumanised. There are, on a conservative estimate, half a million VCRs or video cassette recorders in Bombay city alone, most of them obviously smuggled. VCRs are no more the preserve of the very rich. Middle classes have them now. Even in the slums in Bombay VCRs are seen. Some of them are merely assesses. Very rich people live there for reasons best known to them. They don't like to shift from there because of VCRs and other facilities.

I was talking of destabilisation. Specially we have been discussing in this House two days ago the question of communal riots. We talked of Bhiwandi which has witnessed communal riots. But definitely Bombay was not a place of communal riots. There was war between smugglers' gangs. The supporters of Bal Thackeray are involved in underworld business and obviously the followers, the gangs of Haji Mastan are very much conspicuous by their presence by means of active participation in the riots in Bombay. Haji Mastan has been quoted as saying that 'people who abuse me during the day, come to me during the night'. Quite apart from those people who come to Haji Mastan by night, there are lots of people who lionise him day in and day out and just recently there were riots in Bombay. It was some sort of charitable organisation formed by Haji Mastan that took a prominent part in it. This legislation was brought in 1974 precisely because there was no way of dealing with the king-pins in this business. As my colleagues have been saying, it is a small fry that is caught and the big fish is not caught. He remains behind. Why? Because he is careful in not showing his hand. Precisely because of the technicalities of the law by which this big fish is not being caught, the COFEPOSA was brought in. Then what is the result? Sir, it is known that in the Supreme Court and in the High Courts an eminent counsel will be paid anything between Rs. 50,000 to Rs. 1 lakh.

SHRI C.T. DHANDAPANI : Like whom ?

SHRI EDUARDO FALEIRO : Like peo-

ple who sit where you sit right now. Some eminent lawyers—I do not want to mention Members of this House in this connection, though we have....

(Interruptions)

SHRI MOOL CHAND DAGA : Indirectly you have mentioned.

SHRI EDUARDO FALEIRO : At least he is a very eminent lawyer. Rs. 50,000/- to Rs. 1,00,000 is the fee that goes on for bail for a big fish and some times it is more. That is the legal talent. It is no surprise that the whole purpose of this Act which was to provide for cutting on the technicalities should not have been achieved. This is the main reason. So, the courts...

(Interruptions)

I agree with you. You cannot confiscate property because of the legal loopholes. I will have a talk with my colleague. I have been touring myself in the State. So, there are difficulties and defects in this. This jurisprudence has evolved a game which has put the ball back. This jurisprudence is of technicalities, of loopholes, of finding ways of helping the smugglers who come to the court. Technicalities are of this nature, as the Supreme Court and High Court have evolved.

Ground for release of detenu in one case was that an endorsement copy of the detention order bore the signature of the Deputy Secretary to the Government of India which was served on the detenu instead of the original copy signed by the Additional Secretary, who was the detaining authority.

The statement of one of the persons contacted during the investigations was not placed before the detaining authority. That was never relied upon.

Detenu's application to the court making a retraction of his statement was not placed before the detaining authority, though the factum of retraction was considered by the detaining authority. Court held that non-consideration of the said application vitiated the subjective satisfaction.

[Shri Eduardo Faleiro]

Materials in the zerox copies of the documents furnished to the detenu were illegible and as such the right to make representation was infringed.

These are some of the technicalities. They are released. They are released in a large number. What is important is now to fully support and back up this legislation. Having done that, Government must consider the way of improving upon these technical obstructions so as to achieve the purpose of this legislation. There must be some dialogue in the judiciary so that objective of this legislation which is essential for the economy of the country is achieved.

I would, therefore, submit that we must absolutely support this legislation.

The previous hon. Member, while intervening, mentioned that the property of the smuggler should have been attached. I would like to know from the hon. Minister specifically how many prosecutions were launched to attach property of the smugglers? I think, none. If so, why not? Cases are pending in the court and judicial talent and obstructions are there. Judges cannot be blamed for the tremendous amount of legal talent that is available to the economic offenders.

I support the legislation. I would like the Minister to take us into confidence—why the previous legislation did not fully achieve its purpose.

श्री मूल मन्त्र डागा (पानी): उपाध्यक्ष महोदय, हिन्दुस्तान में मासिक व्यवस्था को आज यह एक कंसा हो गया है और जितने स्मगलर्स यहाँ हैं, उनकी समाज में बहुत इज्जत होने लग गई है। उनके लिए समारोह होते हैं, फंक्शनम आयोजित किए जाते हैं और उनका स्वागत होता है। कोई भी सरकार उनके खिलाफ कदम नहीं उठा सकती। इन स्मगलर्स के सम्बन्ध में एन० डी० तिवारी जी ने एक बात कही थी—

There are many like Industry Minister Shri N.D. Tiwari who argue that smuggling

is a consequence of the blind preference to foreign goods. Tiwari and family had nothing to do with the price and people cannot be stopped from wanting such goods.

उनके अनुसार ऐसा हो गया और हर आदमी वैसा चाहता है। हमारे प्रणव कुमार मुखर्जी ने भी अपनी बात में कहा है कि—

उन्होंने कहा कि मैं चाहता हूँ स्मगलिंग बन्द हो। लेकिन देश में कितनी स्मगलिंग होती है उसके आंकड़े बिल मन्त्री 1984 में बताये :

This is from Business India, July 30-August 12, 1984.

Goods smuggled into India
(January-April 1984) (Rs. in lakhs)

Gold	264.00
Watches	412.59
Watch movements	59.31
Synthetic Yarn	19.72

Since you have given me less time, I am not quoting all the articles which have been given in this article. Unofficial figures suggest that the total clandestine trade may be anywhere in the region of Rs. 4,000 crores. Ramakrishna Bajaj, the president of the Federation of Indian Chambers of Commerce and Industry, claims that nearly Rs. 1,000 crores worth of synthetic textiles alone are brought into the country every year.

It further says :

"In 1976, the Government seized Rs. 35 crores worth of goods. This year between January and April none. Rs. 33.5 crores worth of goods have already been seized...The Government seizes only between 5 and 10 per cent of the total goods coming in."

So, by the most generous estimates, the Government seizes 5 to 10% of the total goods coming in.

सरकार केवल 3 से 10 प्रतिशत ही स्मगलर सामान पकड़ती है मैं जानना चाहता हूँ आपने कितनों को अरेस्ट किया और कितनों को सजा हुई? हमारे अधिकारी कहते हैं कि उनके पास ऐक्विटमेंट नहीं हैं। स्मगलिंग कांफ़ेंस से होती है, कुछ उनको पॉलिटिकल प्रोटेक्शन मिल जाता है। और समाज में आज उनको प्रतिष्ठा मिलती है। अभी हमारे माननीय पासवान जी स्मगलर्स की बात करेंगे और सब के नाम लेंगे, जब कि मैं तो नाम भी नहीं जानता हूँ क्योंकि मेरी उनसे जान पहचान नहीं है। जितने बड़े-बड़े वकील हैं सब स्मगलर्स की रक्षा करते हैं। 1 जुलाई, 1984 को कुल 438 स्मगलर्स कोफोसा में पकड़े गए...

श्री जगपाल सिंह कश्यप (हरिद्वार): कितने रुलिंग पार्टी के लोग पकड़े गए?

श्री मूलचन्द डागा: चुनाव वाला भाषण यहाँ न दो।

श्री रसीद भास्कर (सहारनपुर): यू० पी० में एम० एल० ए० के पकड़े जाने के बाद शक होने लगा है।

SHRI MOOL CHAND DAGA : No.

The *Economic Times*, dated 24th April, 1984 reported :

"The Finance Minister, Mr. Pranab Mukherjee, today lashed out at the top lawyers in the country who defended the economic offenders in the various courts, defeating the objective of the anti-smuggling laws, and called for a social awareness to put an end to such anti-national activities."

In reply to the 15-hour debate on the Finance Bill in the Lok Sabha on 23rd April, 1984, he said that there were many lawyers who were defending the smugglers.

इतना नुकसान है। लोक लेखा समिति ने अपनी

रिपोर्ट में कहा है कि अफसरों ने समिति को बताया कि न तो उनके पास ऐक्विटमेंट हैं, इतना बड़ा समुद्र का किनारा है, नेपाल और पाकिस्तान से मिला हुआ बोर्डर है, बाड़ीर में पाकिस्तान का सब कपड़ा मिलता है। गोआ और बम्बई के बाजारों में मिलेगा, मद्रास में गलियों में रात के 9 बजे बाद बाजार लगे हुए हैं जिसमें जाइए और समगलर सामान खरीद कर ले आओ... यह सामान आज हर आदमी को मिलता है। जब तक समाज में जागरूकता नहीं होगी यह नहीं हो सकेगा। हम लोग जो खादी पहनने वाले हैं, वह भी चाहते हैं, कि घड़ी इम्पोर्ट हो।

एक माननीय सदस्य: आपकी घड़ी कौन-सी है?

श्री मूलचन्द डागा: मेरी घड़ी एच एम टी की है।

मैं कहना चाहता हूँ कि जो कानून आप लाए हैं, इसका इम्प्लीमेंटेशन कौन करेगा? इसके लिए समाज को जागरूक करना चाहिए, और बड़े बड़े नेताओं को इन्हें प्रोटेक्शन नहीं देना चाहिए। बड़े-बड़े लोग इनका सम्मान न करें। मैं पासवान जी से कहूंगा कि वह उनका नाम बता दें जिनको प्रोटेक्शन देते हैं और जिनसे वे परिचित हैं।

श्री राजेश कुमार सिन्हा (फिरोजाबाद): उपाध्यक्ष महोदय, माननीय वित्त मंत्री जी जो कन्जर्वेशन आफ फारेन एक्सचेंज एण्ड प्रिवेंशन आफ स्मगलिंग एक्टिविटीज एक्ट, 1974 में संशोधन करने के लिए यह बिल लाए हैं, उसके सन्दर्भ में मैं कुछ चन्द बातें कहना चाहता हूँ।

वित्त मंत्री जी ने इस कानून में संशोधन की जरूरत इसलिए समझी क्योंकि स्मगलर निकल जाते हैं, बच जाते हैं और छूट जाते हैं, इसलिए कोई कानून सख्त बनना चाहिए।

आपने इसमें 124 तस्करों की गिरफ्तारी की। 1974 में जो कानून बना, उसमें 1976 में भी तबदीली की गई। उस जमाने में वित्तराज्य मन्त्री

[श्री राजेश कुमार सिंह]

श्री के० आर० गणेशन ने बड़ा प्रयास किया कि तस्करी को रोक जाय, लेकिन इसे रोकते-रोकते वह खुद चले गए और अमली जामा नहीं पहना पाए। श्री प्रणब मुखर्जी का कहना यह है कि इसमें तबहीली करना जरूरी है, मैं उन्हें चेतावनी देता हूँ कि कहीं ऐसा न हो कि वह भी यह करते-करते बिना मन्त्री से कोई और मन्त्री न बना दिये जायें।

एक ही मुख्य मुद्दा है। आप कानून कितना सख्त बना रहे हैं? आपने खुद कहा है कि पिछले साल 2115 लोगों को गिरफ्तार किया गया और उसमें से लोग छूट गए क्योंकि कानून में छामियाँ थीं। मैं जानना चाहता हूँ कि आपने कितने लोगों पर मुकदमा कायम किया, लेकिन आपके पास कोई ठोस जवाब नहीं है।

सरकार का मंसा है, लेकिन उसके इंप्लीमेंटेशन की बात है। कानून तो आप सख्त बना देंगे, पहले सिक्वोरिटी एक्ट बना हुआ है, उसके अधीन 6 महीने तक आप उन्हें रक सकते हैं, लेकिन खाली लोगों को गुमराह करने के लिए आपने इस कानून में संशोधन की आवश्यकता समझी है, उसे इम्प्लीमेंट करने की ओर आपका ध्यान नहीं है।

1981 में 36 करोड़ रुपये की स्मगलिंग गुड्स आपने जप्त कीं, 1982 में 66 करोड़ की और पिछली बार 90 करोड़ की और आज की औसत 100 रुपये करोड़ प्रतिवर्ष की है। यह जो स्मगलिंग की एक्टिविटीज बढ़ी है, इसको बढ़ाने में किसकी जिम्मेदारी है, यह आपको देखना होगा।

आपके विभाग में जो प्रष्टाचार पनप रहा है उसका भी आपको ध्यान रखना चाहिए। सी० बी० आई० की जांच की बात अखबारों में आई। गुजरात और कच्छ में समुद्र के पास 1800 किलोमीटर का इलाका है जहां पर स्मगलर्स का एक तरह से साम्राज्य है, जाल बिछा हुआ है। वहां के एक उच्चाधिकारी के खिलाफ सी० बी० आई० की जांच हुई, उसके यहां से लाखों रुपये का सासातन भिजा। उनका क्या हुआ, आप जवाब दें

कि उनके खिलाफ क्या कार्यवाही की?

जो कानून को लागू करेंगे, वही अगर गड़गड़ करेंगे तो आपका कानून कहां रखा रह जायेगा?

भड़ोच में भी यही हुआ। एक अधिकार पकड़ा गया, लेकिन आपने कोई कार्यवाही नहीं की। इसके पीछे एक कैक्टर है, कासाधन, स्मगलिंग की एक्टिविटीज और अधिकारियों की साठ-माठ। ये तस्करी को बढ़ावा देते हैं।

कानून तो ठीक है, लेकिन सरकार की मंसा ठीक नहीं है। मैं 24 फरवरी, 1984 के नवभारत टाइम्स को उद्धृत करता हूँ :-

“मस्तान की सम्पत्ति वापस। कुख्यात तस्कर हाजी मस्तान की जप्त की गई सारी सम्पत्ति उसे वापस मिल जाएगी। उसके रिश्तेदारों की सम्पत्ति उन्हें लौटा दी जाएगी।

उच्चतम न्यायालय ने आज हाजी मस्तान की विदेशी मुद्रा सरक्षण और तस्करी निरोधक कानून (काफेपोसा) के तहत गिरफ्तारी के आदेश को रद्द कर दिया।

न्यायाधीश एम मुर्तशा फजल अली, न्यायाधीश ए वरवराजन और न्यायाधीश रंगनाथ मिश्रा ने आदेश में कहा कि सम्बन्ध अधिकारी हाजी मस्तान के बारे में वे दस्तावेज उपलब्ध नहीं करा सके, जिनके आधार पर उसकी गिरफ्तारी के आदेश जारी हुए हैं।”

न्यायालय ने साफ कहा है कि अधिकारी निष्क्रिय थे और उनके कार्य में त्रुटियाँ थीं। इसी लिए आज तस्करी को रोकना मुश्किल हो गया है। सत्ताधारी दल के सदस्य सुन कर नाराज हो जाएंगे, लेकिन अगर उनकी मंसा यह है कि चुनाव आ रहे हैं, इसलिए तस्करों को डरा-धमका कर

उनसे पैसा वसूल कर लिया जाए, तब तो बात दूसरी है...

MR. DEPUTY-SPEAKER : Elections are coming for all of us, not only for the ruling Party.

श्री राजेश कुमार सिंह : ...लेकिन अगर वे तस्करी को बन्द करना चाहते हैं, तो उन्हें सख्ती से कदम उठाने पड़ेंगे।

पहले सोने चांदी की तस्करी होती थी, लेकिन अब मादक द्रव्यों, हेरोइन जैसी चीजों और हथियारों की भी तस्करी हो रही है। पंजाब के बारे में श्वेतपत्र में कहा गया है कि 52 चाइनीज राइफलें बरामद की गईं। वे हमारे देश में किस तरह आईं? सोमा पर तैनात हमारे लोग इन चीजों को क्यों देश में आने देते हैं? इसका अर्थ यह है कि हमारी मशीनरी में त्रुटि है, उसको मजबूत बनाना होगा। केवल कानूनों से काम नहीं चलने वाला है।

उत्तर प्रदेश के सत्ताधारी दल के एक विधायक के पास से एक करोड़ रुपए का हेरोइन पकड़ा गया है। अब राजनैतिक लोग भी—सारे नहीं—तस्करी में शामिल हो रहे हैं। अधिकारियों, पालिटीमन और स्मगलरों की सांठ-गांठ से तस्करी हो रही है और इसमें काले धन की एक विशेष भूमिका है। इसके आर्थिक पहलू पर भी करना होगा। जैसा कि श्री डागा ने कहा है, मद्रास में चाइना बाजार और कलकत्ता में एसप्लेनेड में स्मगल की हुई चीजें खुले-आम बिकती हैं। मद्रास में चाइना बाजार तो कस्टमज विभाग के सामने स्थित है। कस्टमज विभाग के अधिकारी इन चीजों की बिक्री देखते होंगे।

जहां तक सोने की तस्करी का प्रश्न है, जब इन्टरनेशनल मार्केट में सोने का भाव गिरता है, तो सोने की स्मगलिंग बढ़ जाती है और जब वहां पर भाव बढ़ जाता है, तो स्मगलिंग कम हो जाती है। इसलिए सरकार का यह कहना ठीक नहीं है कि उसके अधिकारियों और कर्मचारियों की दक्षता और जागरूकता के कारण स्मगलिंग को रोक

गया है। वास्तव में तस्करी की मात्रा इन्टरनेशनल मार्केट पर डिपेंड करती है। रोज चार किलो सोने के उत्पादन से देश के लोगों की आवश्यकता को पूरा नहीं किया जा सकता। हम सब लोग सोने के मोह से मुक्त नहीं हैं। स्मगलिंग का कारण सप्लाई और डिमांड, विदेशी चीजों का मोह और देश में बनी चीजों पर विश्वास की कमी है। बड़े लोग यह मोह आम लोगों में फैलाते हैं।

स्मगलिंग को रोकने के लिए सरकारी मशीनरी को साफ करना होगा। अगर उस पर राजनैतिक प्रभाव पड़ता रहेगा, तो स्मगलिंग नहीं रुकेगी और हमारा आर्थिक ढांचा चरमरा जाएगा। मैं मन्त्री महोदय से कहना चाहता हूँ कि उन्होंने कानून बहुत अच्छा बनाया है, हम चाहते हैं देश के आर्थिक ढांचे को मजबूत बनाने के लिए जो देश की आर्थिक स्थिति को बिगाड़ रहे हैं, वह देशद्रोहिता का कार्य कर रहे हैं, ऐसे लोगों के खिलाफ जितनी भी सख्त कार्यवाही की जाय वह कम है, लेकिन उन लोगों को भी न बख्शा जाय जो ऐसे लोगों के इस प्रकार के कार्यों में सहयोगी हैं। चाहे वह पालिटिशियन हैं या आपके उच्चाधिकारी हैं उनके खिलाफ भी आपका प्रावधान इतना सख्त होना चाहिए कि वह ऐसे लोगों को संरक्षण न दे सकें।

श्री राम बिलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, अभी हमारे दूसरे पक्ष के साथी ने कई महत्वपूर्ण बातें यहां रखीं। डागा जी और एडवर्ड फेलेरिओ जी, दोनों ने कहा कि विधान को और कड़ा करना चाहिए। मैं भी इस बात को मानता हूँ। लेकिन आप कानून चाहे जितना बना लें, नीति चाहे जितनी बना लें, आपकी नीयत साफ न रहे तो कुछ होने वाला नहीं है। अभी तक सरकार की तरफ से इसका कोई जवाब नहीं आया है, ये दो तीन जो हादसे हुए हैं और रिसैंट का जो हाजी मस्तान का, करीम लाला का और दूसरे लोगों का हुआ है, इसके सम्बन्ध में सरकार चुप्पी साधे हुए है। कृष्णा साहब के महज यह कह देने से कि महाराष्ट्र गवर्नमेंट ने उनको छोड़ दिया, यह आपकी जवाबदेही नहीं है, काम नहीं चलने वाला

[श्री राम विलास पासवान]

है। इसलिए मैंने उस दिन कहा था कि आपने नेशनल सैक्योरिटी ऐक्ट क्यों बनाया? आप नेशनल सैक्योरिटी ऐक्ट हम लोगों पर लागू करने के लिए बना रहे हैं? जो स्मगलर्स हैं उनको आप छोड़ रहे हैं, जो कुख्यात स्मगलर्स हैं वह खुलेआम घूम रहे हैं। अभी डागा साहब के बारे में कुछ कह रहे थे, लेकिन उन्होंने कब कहा हाजी मस्तान और यूसुफ ने कि जो लोग हमको दिन में गालियाँ देते हैं वह रात में हमारे सामने आकर हाथ पसारते हैं? कब उसने कहा था और किस सरकार के लिए कहा था, वह भी आप को मालूम है और यह भी मुझे मालूम है कि जब भी कोई सरकार का मन्त्री कड़ा स्टेप किसी पर लेता है तो उसका क्या हथ होता है? के० बार० गणेश का नतीजा हम लोगों के सामने है। आप भी कोई कड़ा स्टेप लें तो कहीं आपको भी वही दुबिन न देखना पड़े।

इसलिए मैंने कहा कि कानून आप साख बना दें लेकिन नीयत साफ नहीं रहेगी तो कुछ नहीं हो सकता। अभी आप कह रहे हैं कि ऐसे लोगों को फाँसी की सजा दी जाय। फाँसी की सजा देना तो दूर रहा आप उनको मुक्त कर रहे हैं, उनको एम० एल० ए० बना रहे हैं।

आप पढ़िए एस्टीमेट्स कमेटी की रिपोर्ट में दिया है। यह जो लिपिग कारपोरेशन है उसमें जो कांटेक्ट दिया गया है यूसुफ को, जिस व्यक्ति को कांटेक्ट दिया गया है उसके सम्बन्ध में एस्टीमेट्स कमेटी ने कहा है कि यह स्मगलर है, यह तस्करी करता है और आपने करोगें, अरबों रुपये का उसको कांटेक्ट दे रखा है।**

तो इस तरीके से आप स्मगलिंग को रोक नहीं सकते हैं। इसलिए विपक्ष के सब लोगों का यह चाञ्च है आपके ऊपर कि यह स्मगलिंग का कानून क्यों बनता है? क्यों कानून कड़ा करते हैं...

आचार्य भगवान देव (अजमेर) : मेरी ब्यवस्था

का प्रश्न है। अभी जो प्रधान मन्त्री के ऊपर एक आक्षेप इन्होंने लगाया कि**बिना सबूत के इनको इस तरह की बात कहने का अधिकार नहीं है। यह गलत है बिलकुल, सरासर** है, इसमें सत्यता नहीं है और रिकार्ड पर नहीं आना चाहिए।

MR. DEPUTY-SPEAKER : I will go through the records.

SHRI RAM VILAS PASWAN : If there is anything unparliamentary...

MR. DEPUTY-SPEAKER : You leave it to me. This is the procedure. We will follow the procedure.

श्री राम विलास पासवान : **कार्यालय में** कोई भी आदमी जा सकता है। कोई भी आदमी जा सकता है लेकिन एक ही व्यक्ति क्यों जाता है पता लगाना सरकार का काम है।

सरकार ने दूसरी बात कही है कि कानून में खामी है। कानून कौन बनाता है? पार्लियामेंट एक पालिसी देती है। कानून बनाने वाले आपके विद्वान लोग हैं जो डिब्री ले लेकर बैठे हुए हैं। प्रत्येक वर्ष जब सरकार कोई नया अमेंडमेंट लेकर आती है तो कहती है कि पुराना जो कानून था उसमें खामी निकल गई। खामी निकल गई या खामी छोड़ दी जाती है? खामी निकालना और जानबूझ कर खामी छोड़ देना स्मगलर्स या कतिप्रतस के पक्ष में ये दोनों दो बातें हैं। लेकिन मन्त्री जो इस बार कोशिश करने कि इस बार ऐसी कोई खामी न बच जाय कि फिर दोबारा आपको एक साल बाद अमेंडमेंट के साथ आना पड़े।

उपाध्यक्ष महोदय, मैं एक अखबार की कटिंग पढ़कर सुनाना चाहता हूँ। यह 30-7-84 का हिंदी का "नवभारत टाइम्स" है। इसकी बड़ी मोटी हैडिंग है। "इनकम टैक्स कैसे बचायें"। यह एक एडवर्टीजमेंट है और एडवर्टीजमेंट देने वाले हैं राम निवास लखोटिया, कर सलाहकार, भूतपूर्व इनकम टैक्स अफसर। इस एडवर्टीजमेंट में ये कहते हैं :

**Not recorded.

**Expunged as ordered by the Chair.

“पिछले 30 वर्षों के अनुभव के आधार पर भारत के ख्याति प्राप्त कर सभाहकार द्वारा सरल हिन्दी में एक ऐसी पुस्तक लिखी गई है जिसके अध्ययन से प्रत्येक व्यापारी अपना एवं अपने परिवार वालों का प्रचुर मात्रा में इनकम टैक्स बचा सकता है। क्या आप जानते हैं कि आज भी आपके नाबालिग (माइनर) बच्चे एवं स्त्री की पृथक इनकम टैक्स फाइल बन सकती है? साथ ही साथ नाबालिग पृथक व्यापार भी कर सकता है तथा मृत व्यक्ति की इनकम टैक्स फाइल भी चालू रह सकती है। नयी जमीन अथवा जायदाद की खरीद सम्बन्धी टैक्स प्लानिंग कैसे करें एवं इसी प्रकार इस पुस्तक में वर्णित संकटों तरीकों द्वारा इनकम टैक्स बचाया जा सकता है। आज ही अपनी प्रति सुरक्षित करवायें।

मूल्य

1. इनकम टैक्स छापों से कैसे बचें 45 रु०
2. इनकम टैक्स सर्वे से कैसे बचें 45 रु०
3. इनकम टैक्स रिटर्न कैसे भरें 45 रु०
4. सम्पत्ति कर कैसे बचावें 45 रु०

यह या इन किताबों का एडवर्टीजमेंट जो 30-7-84 के नवभारत टाइम्स में छपा था। यदि आप कहेंगे तो मैं इसको सभा पटल पर भी रख सकता हूँ।

आपके जो कर अफसर वे इस तरह से करों की चोरी करवाते हैं प्राइवेट कम्पनियों से। अभी आप बिड़ला को संसद में ले आए और अगर आपका बस चले तो स्मगलर्स को भी पार्लमेंट में आप भर दें। (व्यवधान)

मैं दोनों में कोई फर्क नहीं समझता हूँ। आज किसी की सम्पत्ति एक लाख है और चार साल के बाद 400 करोड़ हो जाए, तो सीधी सी बात है जब तक दो नम्बर की गड़बड़ नहीं करेगा तब तक कैसे बढ़ेगी। गरीब आदमी काम करते करते मर जाते हैं लेकिन मरने के बाद उनकी कफन के लिए कपड़ा भी नसीब नहीं होता है। कोई सरकारी अफसर भी अगर इमानदार हो तो आज की इस मंहगाई के जमाने में उसको भी कफन के लिए कपड़ा नहीं मिल पाएगा। इसलिए अगर कोई कुली से करोड़पति बन जाता है तो कैसे बनता है? यह देखना सरकार का ही काम है। आपने हाजी मस्तान के बारे में बतलाया कि कैसे उनको छोड़ा गया, आपने कहा राज्य सरकार ने छोड़ दिया लेकिन मैं जानना चाहता हूँ आपका इनकम टैक्स डिपार्टमेंट क्या करता है? क्या इनकम टैक्स डिपार्टमेंट का यह राइट नहीं है कि वह उससे पूछे कि तुम्हारा सोर्स आफ इनकम क्या है? अगर कोई कुली से करोड़पति बनता है तो उसका क्या सोर्स आफ इनकम है? यह तो इनकम टैक्स डिपार्टमेंट की जवाबदेही है।

इसलिए मैं कहना चाहता हूँ कि एक तो आपकी पालिसी में ही खामी है और दूसरे आपकी नीयत में भी खामी है। कोई भी आदमी अगर विदेश जाएगा तो वह 450 डालर लेकर जाएगा, 15-20 दिन वह विदेश में घूमेगा और उसके बाद वह सामान लेकर आएगा तो कितना सामान लेकर आ सकता है? वह 100 डालर का सामान लेकर आए—यह व्यावहारिक है किसी होटल में 15-20 दिन रहने पर ही उसके हजार डालर लग जायेंगे। इस तरह से कोई भी 100 डालर का सामान लेकर नहीं आ सकता है लेकिन उसके सामान को कस्टम अधिकारी जरूर पकड़ेंगे और जो चार हजार डालर का सामान लेकर आएगा उसको हमेशा ग्रीन सिग्नल मिला रहता है। इस तरह से जिसका कोई माई बाप नहीं होता है वही पकड़ा जाता है।

मैं आपसे यह भी आग्रह करूंगा कि आप थोड़ा अपनी पालिसी को भी देखने का काम कीजिए।

[श्री रामविलास पासवान]

सबसे बड़ी बात यह है कि आप जो भी कानून बनाते हैं, उस प्रत्येक कानून के पीछे आपकी कोई न कोई चाल रहती है। सरकार के ऊपर मेरा चार्ज है, सरकार इसको देखे, ज्यों-ज्यों आप अधिका कानून बनाते जा रहे हैं, त्यों-त्यों देश में स्मगलिंग बढ़ती जा रही है। स्मगलिंग को आप प्रोटेक्शन देते हैं। आप एक भी स्मगलर का नाम नहीं बता सकते हैं, जिसका सरकारी पार्टियों के साथ और सरकार के साथ सांठगांठ न हो। बल्कि आप उसको पनपाने का काम करते हैं। उसके ऊपर छत्रछाया देने का काम करते हैं। यदि यही आपकी इन्टेंशन है, तो इस इन्टेंशन से देश को कोई फायदा होने वाला नहीं है। यही मेरा सरकार के ऊपर आरोप आरोप है।

श्री बृद्धिचन्द्र जैन (बाड़मेर) : उपाध्यक्ष महोदय, मैं विदेशी मुद्रा संरक्षण तथा तस्करी निवारण (संशोधन) अध्यादेश, 1984, जो सदन में प्रस्तुत किया गया है, उसका समर्थन करता हूँ।

स्मगलिंग और ब्लैक मार्केटिंग हमारे देश की अर्थव्यवस्था के बड़े दुश्मन हैं। हमारे देश की अर्थ व्यवस्था में स्मगलिंग और ब्लैक मार्केटिंग बड़े बाधक हैं। इसके लिए हमारी सरकार बड़े प्रयास कर रही है कि स्मगलिंग को कैसे काबू किया जाए और ब्लैक मार्केटिंग को कैसे काबू किया जाए। इस सम्बन्ध में पूर्ण रूप से प्रयत्न चल रहे हैं। लगातार कानून में परिवर्तन किया जा रहा है। कानूनों में लगातार परिवर्तन करने के बावजूद भी हम इस रोग का अभी तक पूरी तरह से निवारण नहीं कर सके हैं।

बिरोधी दल का यह चार्ज है कि ब्लैक मार्केटिंग के लिए और स्मगलिंग के लिए हम जिम्मेदार हैं या हम ब्लैक मार्केटिंग और स्मगलिंग को सहयोग देते हैं—यह आरोप बिल्कुल मिथ्या है। स्थिति यह है कि स्मगलर्स और ब्लैक मार्केटियर्स एक प्रकार की फोर्स हैं, एक ताकत है, वह अपनी संपत्ति के बलबूते पर, धन के बलबूते पर इस प्रकार के

कार्य करती हैं। अधिकारियों को भी अपने कब्जे में कर लेती हैं और जो केस कोर्ट में चलते हैं, उन पर भी काबू लेती हैं और सफलता प्राप्त कर लेती हैं। हम यह जानना चाहें कि इन चार-पांच सालों के अन्दर कितना-कितना कैसेस में कितना-कितना कन्विकशन हुआ है, तो स्थिति यह है कि जो भी चालान किए गए हैं, उन चालान किए गए कैसेस में भी कन्विकशन बहुत कम लोगों का हुआ है। कितने चालान प्रस्तुत किए गए हैं, कितनों का कन्विकशन हुआ है और कन्विकशन में कितनों को जेल की सजा दी गई है, इस दृष्टिकोण से भी हमें देखने की आवश्यकता रहेगी।

साधारणतया यह भी देखा गया है कि इस प्रकार के कैसेस में गवर्नमेंट की तरफ से प्लीड करने वाली प्रोसीक्यूशन की साइड में योग्य वकील नहीं होते हैं। लेकिन दूसरी तरफ केस को प्लीड करने के लिए पैसे के बलबूते पर शक्ति प्राप्त करने अच्छे से अच्छे वकील मुकर्रर कर लेते हैं। जिसकी वजह से हमारी तरफ के वकील उन कैसेस में सफल नहीं होते हैं। यह बहुत ही आवश्यक है कि उन कैसेस को प्लीड करने के लिए हमारी प्रोसीक्यूशन साइड स्ट्रॉंग हो। इसके लिए मेरा मन्त्री जी से निवेदन है कि कैसेस चाहे स्मगलिंग से सम्बन्धित हो, कस्टम से सम्बन्धित हो या विदेशी मुद्रा से सम्बन्धित हो, इनमें यदि एडवोकेट्स सफल नहीं होते हैं तो उनको प्रोमीक्यूशन साइड से निकाल देना चाहिए। उनको रिपूव कर देना चाहिए। चाहे वे एक साल या दो साल या तीन साल के लिए मुकर्रर किए गए हैं, उनको प्रोमीक्यूशन साइड से निकाल देना चाहिए, जो अच्छी तरह से वेरवी नहीं करते हैं। अधिकारी इस प्रकार से डिटेन्शन आर्डर को फंम करते हैं जिसमें टेकनीकल डिफेक्ट रह जाता है। अभी एक उदाहरण दिया गया, उस पर स्पेशल सैक्रेटरी के सिगनेचर के स्थान पर डिप्टी सैक्रेटरी के सिगनेचर थे या जिस भाषा में नोटिस दिया जाना चाहिए, उस भाषा में न देकर दूसरी भाषा में दिया। इस प्रकार के टेकनीकल डिफेक्ट्स रूखे जाते हैं जिसके कारण अपराधी छूट जाते हैं। हाजी मस्तान एक बहुत ही महत्त्वपूर्ण स्मगलर है, इतने वर्षों के बाद भी

हमने उसके खिलाफ क्या एक्शन लिया ? अभी तक उसका कन्विक्शन कराने में सफल नहीं हो सके हैं, उसको जेल भेजने में सफल नहीं हो सके हैं।

श्री जार्ज फर्नांडीज (मुजफ्फरपुर) : करीम लाला।

श्री बृद्धिचन्द्र जैन : करीम लाला, यूसुफ पटेल, वगैरह हैं। प्रश्न यह उठता है कि आब अपोजीशन वाले जो चाजें लगा रहे हैं इसको क्लियर करना चाहिए। महाराष्ट्र गवर्नमेंट ने उनको डिटेन किया, लेकिन बाद में फिर क्यों छोड़ दिया ? हम आज जो प्रावीजन कानून में कर रहे हैं, हमारे अपोजीशन वाले यह कर रहे हैं कि डिटेन्शन तब तक नहीं करना चाहिए, जब तक उसका अपराध सिद्ध न हो। निर्वराधी व्यक्तियों का डिटेन्शन करें—यह उचित नहीं है। हम भी यही चाहते हैं कि निर्वराधी व्यक्ति का डिटेन्शन नहीं होना चाहिए, निर्वराधी व्यक्ति पर इस कानून का प्रभाव नहीं पड़ना चाहिए लेकिन जो वास्तव में स्मगलर हैं, ब्लैक-मार्केटियर हैं, वे छूट नहीं जाने चाहिए। वे तो राष्ट्रद्रोही हैं, राष्ट्र के दुश्मन हैं, हमारी अर्थ-व्यवस्था के दुश्मन हैं, उनके विरुद्ध सख्त से सख्त कदम उठाना चाहिए इसमें कोई हिचक नहीं होनी चाहिए। इस सम्बन्ध में आप जो भी कानून प्रस्तुत करना चाहें, हम उनको मंजूर करने के लिए तैयार हैं, लेकिन दिक्कत यह है कि सभी कानूनों का इम्प्लीमेंटेशन गवर्नमेंट मशीनरी से होता है। हम यह भी जानना चाहते हैं कि पिछले दस सालों में आपके जिस अधिकारी ने ठीक ढंग से काम नहीं किया, कानून का सही इम्प्लीमेंटेशन नहीं किया, स्मगलर्स को सहयोग दिया उनके विरुद्ध क्या कार्यवाही की गई है तथा किन-किन अधिकारियों के विरुद्ध कार्यवाही की गई है ?

अब मैं अपने क्षेत्र के बारे में बतलाना चाहता हूँ—मेरा क्षेत्र बाइमेर, जैसलमेर पाकिस्तान की सीमा से लगते हैं, वहाँ कपड़ा, षडियाँ, इलेक्ट्रो-निक गुड्स और बादाम की स्मगलिंग होती है। जो स्मगलर्स हैं वे पेट्रोल की जीप का इस्तेमाल करते

हैं जबकि हमारे अधिकारियों के पास पेट्रोल की जीपें नहीं हैं। हमने राजस्थान गवर्नमेंट से कहा कि आप हमारे अधिकारियों को भी पेट्रोल की जीपें दें, लेकिन अभी तक उनके लिए पेट्रोल की जीपों की व्यवस्था नहीं हो सकी है। आज पोली-शन यह है कि वहाँ स्मगलर्स जिस प्रकार के माधनों, इक्विपमेंट्स का प्रयोग करते हैं, हमें भी उनके युकाबले में अपने को वेल-इक्विप करना होगा जिससे कि हमारे लोग उनको अरेस्ट कर सकें। इसी तरह “सी” में हमें ऐसे मल्लाह रखने चाहिए जो उनसे ज्यादा ट्रेन्ड हों और जो उनको पकड़ सकें। मेरे कहने का मतलब यह है कि हमें इसकी पूरी व्यवस्था करनी पड़ेगी, अपने को हर तरह से वेल-इक्विप करना पड़ेगा और वेल-इक्विप होकर स्मगलिंग को रोकने का प्रयास करना पड़ेगा। लेकिन इसके लिए हम प्रयास नहीं कर रहे हैं। मैं मंत्री महोदय से यह जानना चाहता हूँ कि विभिन्न प्रान्तों में वलनरएबिल प्वाइन्ट्स हैं, जोकि गुजरात, राजस्थान, कर्नाटक, पांडिचेरी और बम्बई में भी ऐसे एरियाज हैं, वहाँ के लिए आप क्या कर रहे हैं। आज बम्बई में, मद्रास में खुल्लमखुल्ला स्मगलर गुड्स एवेलएबिल हो रहे हैं। क्यों नहीं आप उनके खिलाफ सख्त कार्यवाही करते ? वहाँ पर ओपन मार्केट के अन्दर स्मगलर गुड्स मिल रहे हैं लेकिन आप उनके खिलाफ कोई कार्यवाही नहीं कर सकते। तो यह हमारी कम-जोरी है और मैं चाहता हूँ कि सरकार इस संबंध में सख्त कार्यवाही करे। स्मगलिंग और ब्लैक-मार्केटिंग के खिलाफ हमसे जो भी हो सकता है, ठोस कदम उठाकर उसे करें क्योंकि जितना हम स्मगलिंग और ब्लैक-मार्केटिंग पर काबू पा सकेंगे, उतनी ही हमारी अर्थ-व्यवस्था को बल मिलेगा।

इतना कहकर मैं समाप्त करता हूँ और इस विषयक का समर्थन करता हूँ।

14.00 hrs.

SHRI BHERAVADAN K. GADHAVI
 (Banaskantha) : Mr. Chairman, Sir, nobody can deny that smuggling is posing a great menace to our economy and outwardly even

[Shri Bheravadan K. Gadhavi]

the Opposition would not dare to say that smugglers should not be punished and their activities should not be curtailed.

Sir, I welcome this measure. This is a very mammoth problem and it has got an international field. But, Sir, I would like to ask the hon. Minister about one aspect. While the entire nation welcomes the measures under COFEPOSA, whether it is a fact that Governments of West Bengal and Tripura are not taking any action? As we understand it, action would be taken by State Government as well as the Central Government, and so far as COFEPOSA is concerned, it is said that West Bengal and Tripura have denied to take action on that. If it is so, I would like to ask whether it is not an implied encouragement to the smuggling activities?

AN HON. MEMBER : Open encouragement.

SHRI BHERAVADAN K. GADHAVI : Yes. Implied and open.

PROF. ROOP CHAND PAL (Hooghly) : We are against preventive detention. But the largest number of prosecutions have taken place in West Bengal and Tripura and the maximum number of smugglers are punished.

SHRI BHERAVADAN K. GADHAVI : Thank you very much for admitting that you are against it. It has been known to everybody that when matter comes to the court, due to some micro-technicalities, they get scot-free, and the detentions are revoked. One of the reasons that is given is that although the detainee might be knowing the language in which the documents are, even the language happens to be his mother-tongue, he comes to the court and says that he does not know the language. There are cases when they asked for French and even Pushtu. I would urge upon the Government and would like to ask why we have not brought about an amendment on the lines that those persons who are detained under COFEPOSA, they should be supplied copies of the documents on which

they rely either in English or in Hindi which is our national language, or in both. There is a rule for courts also to make it more technical, and to set at naught everything that we are endeavouring to do. The second aspect is that so far as sensitive areas are concerned, I do not cast an aspersion that the machinery is lethargic. I do not say that they are totally in collusion with smugglers. But is it not a fact that they are handicapped in respect of implements and equipment? We created the posts. High-speed boats were to be given to them. Certain choppers were to be given. Some planes were to be given to them. It was on the arvil in their Plans. You may very well say that they are having constraints, but when the activities are posing a threat to the economy of the country, financial impediments should not stand in the way. So, I would urge upon the Government that all those machineries and personnel entrusted with the job of curbing smuggling in the country, should be fully equipped.

There is also a danger to the persons entrusted with this job. They are being shot dead. They are killed in encounters, and we have to make provisions for their families, provisions which would give them incentive to discharge their duties with more loyalty. Our procedures on this count till date are routine. A person working on the borders, if killed, will be treated at par with the person sitting in the Secretariat. So, I request the Government that this aspect has also got to be looked into. Otherwise, the enthusiasm which we want these people to show, would not be forthcoming. It would dilute the enthusiasm of persons to whom the job is entrusted.

Thirdly, our friends do not believe in any preventive action at all. (*Interruptions*) They believe only in taking action after the disease has spread. But if they look to the amendment, probably this is more democratic than the previous one, because we have reduced the period of detention. They can point out the loopholes. We will then amend it.

One aspect of the measures we are discussing to-day is that a new variety of commodities have come into the picture now.

Ten or fifteen years ago, they were perhaps gold, silver or cloth. Now a variety of commodities or goods have come within the periphery of smuggling activities. So, so far as our borders are concerned, inland smuggling is also on the increase; not only through high seas. So, Mr Jain was very much right in saying that in sand dunes whenever motor cars etc. cannot ply in a proper manner, we have to create a special squad consisting of camels and other things. We rely upon BSF and Special Police. But so far as inland smuggling is concerned, from Kutch in the west to Tripura in the east, and in places where special conditions prevail, we have to create squads with camels because, as reported in the Press, caravans of camels go to Pakistan areas and come back from there to our side. So, when it becomes very difficult to work with our present modern equipment and arrest these activities, we will have to fall back upon traditional equipments. If we really believe, if the entire opposition believes that smuggling is an anti-social activity, if it can really be said that a smuggler is an anti-social person, then can we not make a law at least that Members of Parliament would not defend them in the courts?

While welcoming this measure, the intention is very good; but so far as loopholes particularly with regard to a language are concerned, as I told you earlier, that we must define that they would supply copies of the documents in a particular language and not in any language that they wish. Otherwise, you cannot do it.

We all have got the highest regard for our judiciary, but, unfortunately, there are cases when a man is detained in Bombay or his property is to be attached in Bombay, then he would obtain stay order from Delhi or Calcutta or Madras. Why is it so? So far as attachment is concerned, so far as detention is concerned, so far as stay is concerned, I think there might be a plethora of stays in the files of this government where on a very trivial ground stays are being issued. We very much wish that this Parliament, being the supreme body, so far as anti-social activities are concerned, the judiciary should also toe the line instead of dithering; and therefore that aspect has got to be looked into.

Mr. Jain said about conscience. I know that many times when Customs Collectors and other people go to the courts, they are handicapped because the people who are booked, they can spend any amount of money and engage a brilliant lawyer while the government machinery goes to the Law Ministry. They cannot engage a particular lawyer because his fee is so much and therefore you are not allowed to engage him. These are all the constraints. When we are really doing some thing, then, naturally, some free hand should be given to the authority concerned. Of course, you can check them. It is not that they will go on a partisan basis to the lawyer, but some free hand to the authority must be given so that they can avail themselves of the services of the best talent.

Mr. Paswan said some thing about baggage and other things. Baggage is a very small thing. In fact, on the list, you can see that there are thousands of seizures at the airport, but in terms of money and in terms of the quantity of the commodity, it would be very negligible. The real smuggling is done elsewhere. If you book a poor fakir khan at the airport, it is going to pay no dividend. But you have to book a man who takes his ship. If he comes to know that there is a law in Bombay and he can very well take his ship to some where else thereby he can evade the excise duty or the custom duty or can smuggle all those things without paying any duty, he will do it. Such instances are known. We know how the custom duty is evaded, how the excise duty is evaded. The Government has to examine all those things.

This is a welcome measure, but in totality, in a comprehensive way still there is a room for bringing a measure which embraces all the aspects. I support this Bill.

श्री रीत लाल प्रसाद वर्मा (कोडरमा) : सभापति महोदय, विदेशी मुद्रा संरक्षण तथा तस्करी निवारण विधेयक 1974 का बेंसे तो मैं समर्थन करता हूँ लेकिन यह समर्थन के लायक विधेयक नहीं है। जैसाकि सर्वांगीण विधेयक होना चाहिए, बेंसा नहीं बन पाया है। केवल क्षेत्र बढ़ा दिया है और कुछ नहीं किया है। इस कानून से सरकार का

[श्री रीत लाल प्रसाद वर्मा]

जो उद्देश्य है कि तस्करी के व्यापार को नियन्त्रित किया जाए और विदेशी मुद्रा का संरक्षण किया जाए वह नहीं हो सकेगा। पहले विधेयक में यह था कि बिना सलाहकार बोर्ड के तीन महीने से अधिक और एक बरस तक उसको निरूद्ध किया जा सकता था। लेकिन अब उसको घटाकर छह महीने तक ले आए जिससे तस्करी करने वाले डरेंगे कि उन्हीं के लिए कुछ व्यवस्था की जा रही है। यह बात सही है कि पहले यह कानून 1977 तक लागू था और उसमें अब फिर संशोधन दिया है। धारा-9 में जो संशोधन दिया है, वह 1987 तक लागू होगी। आखिर, यह काल-खण्ड में बांटने के पीछे राज क्या है? इसमें लिखा है कि जो उपयुक्त स्थान है, वह इसके अन्दर आता है जबकि यह लिखना चाहिए था कि पूरे भारतवर्ष का एरिया इसके अन्दर आता है या जहाँ भी तस्करी का काम होता है, वह इसके अन्दर आता है। आपने इसको पांच खंडों में बांट दिया है जिसमें नेपाल, बंगलादेश और भूटान आते हैं। जब कानून बनता है तो स्पंगलर, डाल-डाल और पात-पात पर पहुँच जाता है। उसकी पनी दृष्टि और आंग रहती है। वह अपनी जगह खोज लेता है। आपने, एक से पांच तक के भीतर स्थान बता दिए हैं। इससे लगता है कि दूसरी जगह से तस्करी की जा सकती है। यह भी न्यू-होल इसमें रह गया है। आपने 497 लोगों को पकड़ा है। जबकि ये लोग 1980 से लेकर 1983 तक तस्करी कर रहे थे। मैं समझता हूँ, आपने अपने चुनाव कोष में बृद्धि करने की मंजा रखी है। इस बिल के विरोध के दृष्टिकोण से कहा जाए तो इसको कांग्रेस आई का इलेक्शन फण्ड ही कहा जाएगा। अगर, अर्थव्यवस्था को सुधारने की तरफ आपका ध्यान हाँता तो पक्ष और विपक्ष, दोनों तरफ के लोग आपका समर्थन करते। लेकिन, अर्थव्यवस्था तो अर्जर हो रही है। इसमें तस्करी, ब्लैक मार्किटिंग, काला-बाजारी और जमाखोरी का काम हो रहा है। इसको रोकने के लिए कारगर कदम उठाए जाने चाहिए। राष्ट्रीय भावना और राष्ट्रीय हित के लिए विचार किया जाए तो

मैं समझता हूँ हर व्यक्ति आपका समर्थन करेगा। जिन लोगों को आपने अरेस्ट किया, उन्हें बाद में छोड़ दिया। इसके पीछे क्या राज है? यह राज हो सकता है कि आपके चुनाव कोष का काम पूरा हो गया होगा। मैं समझता हूँ, बिना सलाहकार बोर्ड के डेढ़ बरस तक रखा जाना चाहिए क्योंकि ये देश के शत्रु हैं। कभी एक बरस, कभी छह महीने करने का तात्पर्य क्या है, यह समझ में नहीं आता है? हमारे समाज में कुछ ऐसे लोग भी हैं जो करोड़ों लोगों के हितों का शोषण करते हैं और ऐसे शोषक लोगों को आपने खुली छूट दे रखी है। यदि आप कोई कानून बनाना चाहते हैं तो वह कानून सबके लिए बराबर होना चाहिए, क्योंकि हमारे यहाँ इक्वैलिटी बिफोर लॉ है, कानून की दृष्टि में सब लोग बराबर हैं। लेकिन आपने इन लोगों को अभी एक महीना भी बन्द नहीं रखा और फिर छोड़ दिया। कम से कम उनको एक साल या छः महीने तक तो बन्द रखा जाता। इन सारी बातों को देखते हुए ऐसा लगता है कि यह कानून अनहित, देश की अर्थव्यवस्था को सुधारने और अपराधिक कर्मों को रोकने की दृष्टि से नहीं बनाया जा रहा है क्योंकि आप किसी भी हवाई अड्डे पर देख लीजिए, हर एक एयरपोर्ट पर कस्टम अधिकारी होते हैं लेकिन उसके बावजूद भी रोजाना विदेशी टेलीविजन, बी० सी० आर०, तरह-तरह के कैसेट, कैमरे और दूसरी नाना प्रकार की चीजें हमारे देश में आ रही हैं। क्या उन सबको पकड़ा जा रहा है। इसलिए दूसरे नम्बर पर आकर हमारे कस्टम के अधिकारी भी इसमें दोषी हैं। यदि उनके अन्दर ऐसी भावना आ जाए कि हमने किसी भी कीमत का विदेशी सामान क्यों न हो, नहीं छोड़ना है तो बहुत अच्छी बात हो जाएगी। लेकिन आज क्या हो रहा है कि यदि किसी एम०पी० का लड़का पकड़ लिया तो हुंगामा मचा दिया कि हम बहुत चुस्त-दुस्त हैं। आपकी चुस्ती और दुस्ती तो इसी से साफ हो जाती है कि रोजाना हिन्दुस्तान में करोड़ों का माल ऐसे ही पास होकर आ रहा है और उसे कोई नहीं रोकता। यदि आप वास्तव में किसी भी विदेशी सामान को यहाँ न आने दें तो आपकी बात मानी जा सकती है।

हमारे देश में जो यह 7-8 हजार करोड़ रुपये की समानान्तर अर्थ-व्यवस्था चल रही है, उसने हमारी अर्थ-व्यवस्था को तोड़-मरोड़कर रख दिया है। यहाँ पर हाजी मस्तान और जितने दूसरे बड़े-बड़े स्मगलर्स हैं, पैसा उन लोगों के पास कम नहीं है। हमारे देश में इतने कानून बने हैं, लेकिन उनके अन्तर्गत आज तक क्या कार्यवाही हुई, पिछले वर्ष हितने स्मलर्स को पकड़ा गया और जेलों में डाला गया। क्या मंत्री जी ये तमाम फीगर्स सदन में रखेंगे कि ऐसे कितने लोगों को पकड़ा गया, जेलों में बन्द किया गया या उन लोगों को कोई ऐसा सबक दिया गया ताकि भविष्य में वे हिम्मत न कर सकें। आपको कोई ऐसा उदाहरण नहीं मिलेगा। आपने उनको खाली पकड़ा और कुछ समय त्राद छोड़ दिया। जैसे हम राजनीतिज्ञ लोग भी कभी-कभी पकड़े जाते हैं और पांच दिन के बाद हमें छुट्टी दे दी जाती है। कई दफा हम लोग भी दफा 107 में पकड़ लिए जाते हैं, परन्तु दो चार दिन में छुट्टी हो जाती है।

SHRI XAVIER ARAKAL : Will your Party pass a resolution not to defend the smugglers and other anti-social elements ?

श्री रीत लाल प्रसाद बर्मा : कोई भी पार्टी ऐसे स्मगलर्स को डिफेंड नहीं करेगी। लेकिन वे आपकी पार्टी को चन्दा दे रहे हैं। बी०जे०पी० को चन्दा नहीं दे रहे हैं।

श्री हरिकेश बहादुर : किसी कांग्रेस आई के एम० पी० ने बसन्त दादा पाटिल को चिट्ठी लिखी है...

श्री रीत लाल प्रसाद बर्मा : आपने जो चिट्ठी लिखी है, उसके बारे में सब लोगों को मालूम है, मैं उस अखबार-बाजी को यहाँ दोहराना नहीं चाहता। इसलिए मैं समझता हूँ कि इस जिले को लाकर आप देश की अर्थ-व्यवस्था को सुधारने नहीं जा रहे हैं बल्कि उनको चोर-दरवाजे से जगह दी जा रही है कि और काम करो और छूटो और जो कुछ कमाओ उसमें से हमें हिस्सा दो।

SHRI K.A. RAJAN (Trichur) : Smug-

gling and black-marketing goes hand in hand creating all sorts of problems in our economic as well as social life. Nobody is against taking stringent action against these people because they corrode the very character of our people and create all sorts of problems. The vulnerable areas are mostly coastal areas and especially the port cities. Recently, we had a big smuggling episode in the Port of Cochin. An international racket was unearthed there. I do not know what has happened to that. I think it is before the court. Almost on all the port cities there are smugglers' dens. How could it happen with all these statutory provisions, stringent actions and whatever good intentions you may have ? It is because those who are incharge of curbing smuggling and black-marketing are not honest. Even the honest officials, who would like to see that smuggling is curbed, are helpless.

Though the smugglers are indulging in these activities, no action is being taken against the smugglers. This is the unfortunate state of affairs in this country. They have got high connections. If you go through the various incidents and the history of the notorious smugglers for the last so many years, you will notice that they have got political connections. I do not want to attribute it to any particular political party, but unfortunately that is the state of affairs in this country.

In certain areas you want to plug the loopholes in the law. With whatever good intentions you bring the statute, unless those provisions are effectively implemented by those who are put in charge of enforcing them, and those officers are protected by the political power, smuggling cannot be stopped. There are ever so many instances where honest officers, who have taken strong action against the smugglers, have come to grief. One fine morning they suddenly find that they are transferred to a far away place. There are even instances where some such officers have been 'murdered', because the smugglers are so powerful and they can do anything without fear of consequences.

So far as the objectives of this statute are concerned, no one can object to them. But in practical implementation we notice that

[Shri K.A. Rajan]

there are many weaknesses. Because of the weakness or craze for foreign goods, smuggling is going on a large scale, especially in the port towns. Even responsible government agencies, in one way or other, abet them.

Recently, an import licence for the import of 25,000 tonnes of cement was given to St. Anthony's Guild, Madras. Even though the public sector organisations were importing cement, this licence was given to St. Anthony's Guild. The cement was imported to the port of Tuticorin in Tamil Nadu and 15,000 tonnes were sold to Kerala. The Kerala Minister announced in the Assembly that Kerala lost about Rs. 16 lakhs by way of sales tax alone. This was done by the STC. I do not know on what basis the licence was granted to this Guild. In fact, the High Court said that there should be a probe into the matter. But nothing has happened. This Guild was not even registered as a society and yet it was given this licence. These 15,000 tonnes of cement were sold in Kerala at the rate of Rs. 100 per bag.

So, what I want to impress upon the Government is that those who are charged with the enforcement of this law have to see that the culprits are brought to book in time. Unfortunately, what happens is that these anti-social people have connections with high political circles. The result is that honest officials can be transferred and, if necessary, even murdered and there will no trace left. This is what is happening in the vulnerable areas, in the coastal areas.

No one can oppose this Bill. Still, I do not know how far we will be able to implement it. Because, our experience is that the smugglers are kings in their own areas. One fine morning you will notice they are detained and next morning they are released. There are all sorts of stories going on about them.

So, I would like to impress while speaking on this Bill that there should be a political will to see that it works in the interest of the national economy and socialism.

SHRI Y.S. MAHAJAN (Jalgaon): Mr. Chairman, Sir, smuggling is posing a serious problem in the management of our economy. It has been there for a number of years, but recently it has assumed enormous proportion. The original Act succeeded in dampening these activities to a certain extent, but recently since 1981, the amount of contraband has increased very rapidly. As a result the number of searches increased rapidly. In 1981, it was 1,700 searches. In 1982—18,867 and in 1983—2,307. Similarly the value of seizures was Rs. 66 crores in 1982, Rs. 89 crores in 1983 and in the first six months of 1984 it is Rs. 42 crores. So, the activities have increased enormously. As a result the State is losing about Rs. 800 crores every year.

The value of goods smuggled is about Rs. 4,000 to Rs. 8,000 every year. The goods which are smuggled in include gold, jewellery, valuable clothings, diamonds, precious stones and watches. The goods which are smuggled out are silver and wild life products.

The social and economic effects of smuggling are very far-reaching. It has affected the mentality, of very large number of rich people in our country, who are in league with them. Their activities influence our officers also with the result that enforcement has become very poor. It has now spread into lakhs of villages in our country. So, we have to take a very serious note of it.

I welcome this Bill because it seeks to improve the enforcement of the original Act. Section 9 of the original Act has been now made applicable to persons detained under the Act and also to vulnerable areas which have been re-defined. The areas are very large. The hon. Minister has already explained them. The areas include the inland customs waters contiguous to the States of Gujarat, Karnataka, Kerala, Maharashtra, Tamil Nadu and the Union Territories of Goa, Daman and Diu and Pondicherry. The inland areas of fifty kilometres in width from the Coast of India within the territories of the States of Gujarat, Karnataka and Kerala and so on and so forth is fairly large. This is one

reason why the enforcement is poor. Take the case of Pakistan and Nepal borders. They are thousands of miles long and so it is difficult to control.

Secondly our enforcement Officers are not equipped with the latest instruments. People who have to work on the seas, do not have very fast moving boats. Once we happened to consider this subject in the Public Accounts Committee and we were told that the poor enforcement was due to the fact that they did not have sufficient number of fast moving boats. Nor do they have adequate means of communication. So, if better instruments are provided, it will be possible to enforce the Act more effectively.

Smuggling is as much an economic problem as a problem of law and order. We have been treating it largely as a law and order problem till now. It is largely an economic problem. People buy foreign things because as was pointed by the former Minister of Industry, Shri N D. Tiwari, there is a craze for foreign products. This craze was not there before the achievement of freedom. We all believed in Swadeshi. Now, even in the case of, may I say, our partymen, who wear Khadi, but if you go to their houses, you will find lots of foreign goods purchased by their wives, daughters or sons. And they are placed there for exhibition.

PROF. MADHU DANDAVATE : Most of the Ministers do not wear Khaddar.

SHRI Y.S. MAHAJAN : Yes, because of this craze. You must spread the idea of Swadeshi, as you did before the achievement of freedom. (*Interruptions*).

There is another fact. In the management of our economy, if you could improve the working of our industries, make them cost conscious, bring down prices and improve the quality, then the craze for foreign products will vanish. It is the differential in the prices of goods abroad and those of ours which induces these people to bring those goods here and sell them in this country.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : Not only

the price, but quality also,

SHRI Y.S. MAHAJAN : Yes. If you act on these lines, it would be possible for us to deal with this problem effectively and comprehensively.

SHRI B.K. NAIR (Quilon) : Sir, this is a very valuable piece of legislation. Economic offences are much more serious and grievous than the offences of looting property etc. So, any stringent action against the people concerned is not too much. At the same time I would say that it is not for legal action only the society has to go in. As my friend was emphasising, there was a craze for foreign goods, for which all our people would like to go in—foreign sarees, and even gold and VCRs. In this connection an attack was made on party lines. I would beg to differ here. It is not a party question. We have been discussing in this Parliament that a lot of illegal coal mining has been going on in Bengal. With the connivance of the Government of West Bengal this illegal mining is taking place and thousands of tonnes of coal are being taken into Pakistan. Similar is the case with regard to jute.

Look at the border of Nepal, our neighbouring State. The same thing is happening. Smuggling has been taking place on a very large scale. The other day there was a report that arms were smuggled across the border into Amritsar and the Commander of the BSF there was complaining that his people were not adequately armed or empowered and they could not take necessary steps because of the high connections and influence enjoyed by the people operating inside and outside our country. So, this is a national problem and we cannot deal with it on a small scale.

Apart from articles that are being smuggled into India, not only jewellery and gold, but other valuable things like VCRs etc., let us also examine the question of certain articles being smuggled out of our country. Art pieces, as for example, sculptured items, idols, for which you cannot even fix the value, are smuggled out of India. The other day there was the case of valuable Ayurvedic palm leaf manuscripts being taken out of Kerala. Some girl from West

[Shri B.K. Nair]

Germany was trying to take the manuscripts. There are two things here—things being taken from our country and things that are smuggled from outside. So, the law in this regard should be strictly enforced. In this connection I would say that the customs people are very much involved both at the lower levels and at the middle levels. They take their share right on the spot even. It may be a bottle of whisky. May be a bottle of whisky right on the spot. The Customs people should not be allowed to be on the same place for an unduly long time. They develop their own connections with these people.

I was talking of the social awareness. I would suggest that there should be some code of conduct to be evolved for the elected Members of Parliament and the Members of the Legislative Assembly. The M.L.As, M.Ps should have a social boycott with such people. They should not attend their parties nor they should have any association with these smugglers. Whenever, they are invited by these smugglers to attend their function they should not participate in that.

Smugglers are held or treated as heroes or Robinhood. Smugglers, as they are very rich, they establish hospitals. With this they enjoy patronage of the society. People treat them as heroes. They worship the smugglers. With their money the smugglers can buy any amount of support. It may be from any Party, may be Cong (I) or any other. I remember, in Kerala, a smuggler use to contribute 101 sovereigns at the marriage of the daughter of any Party leader. On getting invitation, he used to contribute 101 sovereigns or gold as a present. They, therefore, enjoy a lot of prestige.

There was a report in the paper. A smuggler was detained in jail. He was being transferred to some other jail. It was late in the evening. He had to be lodged for the night. The obliging police party, the escort party took him to a five star hotel to stay. And to add to his comfort, they brought his wife also to stay with him.

Those persons, Sir, enjoy a lot of prestige in the country.

We are fighting a losing battle because our boats and other equipments are out of date.

I also learn that in Dubai and other West Asian countries there are sheikhs with high connections whose business is smuggling of goods to India.

We have to fight a big battle with these people. Unless our armours are very much equipped, we will lose badly.

Even though we pass this law, I must say that the society is not prepared for this law.

These smugglers enjoy high prestige in the society. Nobody would like to be seen with him, no doubt, as one of the hon. Members remarked. But we condemn them during the day but we be with them at night. It is because they have a lot of money. They set up charitable hospitals and other institutions and, therefore, have become heroes.

I suggest, at least as a concrete suggestion, I will say that let us restructure the entire Customs organisation and let us go on changing people from station to station even posting them outside the Department.

Finally, I would suggest that we should try to awaken the society for social awareness and we should evolve a code of conduct, at least, for the political representatives, not to associate with the smugglers or with their functions.

MR. CHAIRMAN : Shri Harikesh Bahadur.

SHRI HARIKESH BAHADUR (Gorakhpur) : How much time, Sir ?

PROF. MADHU DANDAVATE (Rajapur) : Time is not being given. Time is being taken.

MR. CHAIRMAN : Sometimes and not always.

SHRI GEORGE FERNANDES (Muzaffarpur) : It is when you are in the Chair.

श्री हरिकेश बहादुर (गोरखपुर) : माननीय सभापति महोदय, हमारे देश में तस्करी बहुत तेजी से बढ़ रही है और माननीय मंत्री जी को इसके बारे में पूरी जानकारी है। कई हजार करोड़ रुपये की तस्करी प्रतिवर्ष होती है और स्थिति यह है कि तस्करी में वे लोग भी शरीक होते हैं जो कि आज हमारे देश के अन्दर बहुत ही सम्मानित स्थानों पर बैठे हुए हैं, एक महत्वपूर्ण भूमिका अदा करने के लिए उनको जनता ने अवसर दिया है। लेकिन उनकी महत्वपूर्ण भूमिका यह है कि वे इस प्रकार के कार्यों को बढ़ावा दे रहे हैं और कुछ तो खुद भी उसमें लगे हुए हैं। मेरे यह कहने की कोई आवश्यकता नहीं है कि हमारे इसी सदन में कुछ व्यक्तियों के विरुद्ध इस प्रकार की चर्चाएँ हुई हैं और कम से कम शून्य प्रहर के समय कुछ सदस्यों के बारे में भी यहाँ पर चर्चा हुई है। मैं उनके नाम नहीं लेना चाहता, यद्यपि उनका नाम काफी लिया जा चुका है। यदि मैं उनका नाम लूंगा तो उससे केवल एक प्रकार की कटुता ही बढ़ेगी, इसलिए इसको ध्यान में रखकर मैं उनके नाम नहीं लेना चाहता।

अभी कुछ दिन पहले एक भूतपूर्व मंत्री के व्यक्तिगत सहायक, पर्सनल एसिस्टेंट, एक वीडियो सेट लेकर आ रहे थे और उनको पालम एअरपोर्ट पर कस्टम अधिकारी ने पकड़ लिया। उसकी काफी चर्चा यहाँ पर हुई थी। अभी कुछ दिन पहले उत्तर प्रदेश में एक विधायक हैं जिनको पकड़ा गया। वे 20 किलो हिरोइन की तस्करी कर रहे थे जो उनके कमरे में बरामद हुई। वे पिछले दिनों गिरफ्तार थे, पता नहीं अभी छूटे हैं या गिरफ्तार हैं। उनके बारे में जांच चल रही है। दुर्भाग्य इन सारी बातों का यह है कि इस प्रकार के लोग सार्वजनिक जीवन में ऊंची जगहों पर बैठे हुए हैं, उनसे सत्ताधारी दल से ज्यादा लोग सम्बन्धित हैं, जिनके बारे में लोग आज तक जान सके हैं। ऐसे बहुत से लोग भी होंगे जो दूसरे दलों से सम्बन्धित हों, लेकिन जिनके बारे में जानकारी हो पाई है उनमें ज्यादातर लोग ऐसे हैं जिनका

सम्बन्ध सत्ताधारी दल से है। अगर यही स्थिति रहेगी तो देश के उन लोगों की जो देश की व्यवस्था को चला रहे हैं, किस प्रकार...

श्री गिरधारी लाल व्यास (भीलवाड़ा) : अपने पड़ोसियों से पूछ लो।

श्री हरिकेश बहादुर : व्यास जी, ज्यादा न कहिए, नहीं तो मुझे भी कुछ ज्यादा कहना पड़ेगा।

इस देश में तस्करी रुके—यह बात सोचने की है और चिन्ता का विषय है। अभी कुछ ही दिन पहले कुछ तस्कर महाराष्ट्र में पकड़े गए, हाजी मस्तान, करीम लाला वर्ग रह। ये बहुत विख्यात नाम हैं, उनके साथ और भी बहुत से तस्कर पकड़े गए थे, लेकिन उनको कुछ समय बाद रिहा कर दिया गया। जार्ज साहब जब इस पर बोलेंगे तो आपको सही बात बतलायेंगे कि किस प्रकार उन तस्करी को रिहा किया गया। मैं तो यह चाहता हूँ कि मंत्री जी इस बात की जानकारी सदन को दें कि क्या किसी संसद सदस्य ने उन तस्करी को छोड़ने के बारे में वहाँ के मुख्यमंत्री को कोई पत्र लिखा था? अगर उस संसद सदस्य ने लिखा था तो क्या लिखा था और वह कौन से सदस्य हैं? यद्यपि किसी प्रकार वह पत्र हम लोगों की जानकारी में आ गया है, मैं मंत्री जी से जानना चाहूँगा कि क्या यह सही है कि किसी संसद सदस्य ने उन तस्करी को छोड़ने के लिए वहाँ के मुख्यमंत्री को कोई पत्र लिखा था। यह स्थिति है कि आज तस्करी को छोड़ा जा रहा है जबकि इसके बारे में सरकार के पास पूरी जानकारी है कि वे तस्कर देश की अर्थ-व्यवस्था को अस्थिर बनाने के लिए इस प्रकार के कार्य कर रहे हैं जोकि राष्ट्र के लिए बहुत ही हानिकारक हैं और इस प्रकार वे राष्ट्र-द्रोही के बराबर हैं। इस विधेयक में जो सजा देने की व्यवस्था की गई है, वह मेरी दृष्टि में बहुत ही अपर्याप्त है। इस प्रकार वे जो लोप स्मर्गलिंग कर रहे हैं, उनके खिलाफ देशद्रोह का मुकदमा चलाया जाना चाहिए और उसके तहत उनके विरुद्ध कार्यवाही की जानी चाहिए।

[श्री हरिकेश बहादुर]

एक बात मैं यह भी कहना चाहता हूँ कि पंजाब के बारे में श्वेत-पत्र रखा गया, उसमें कहा गया कि तस्करी के माध्यम से तमाम हथियार स्वर्ण मन्दिर में चले आए। अब सवाल यह उठता है कि यह तस्करी कैसे हुई? जो इनकी तमाम मशीनरी है, इनका जो तमाम तन्त्र है, वह उस समय क्या कर रहा था। बोर्डर सेक्यूरिटी फोर्स काम कर रही थी बोर्डर पर। उसके बाद मिलिट्री काम कर रही थी। सी०आर०पी०एफ० वहाँ भेज रखी थी और लोकल पुलिस वहाँ पर काम कर रही थी और फिर इनकी इन्टेसीजेंस काम कर रही थी। रा काम कर रहा था, सेन्ट्रल इन्टेलीजेंस ब्यूरो काम कर रहा था, सी०बी०आई० काम कर रही थी, लोकल इन्टेसीजेंस काम कर रही थी और आपका एक्साइज डिपार्टमेंट काम कर रहा था और नरकोटिक डिपार्टमेंट काम कर रहा था। इस तरह से 14-15 एजेंसियाँ काम कर रही थीं और किसी को पता नहीं चला कि हथियार कैसे आए। यहाँ पर नेस हुआ, चोंगम हुआ, एलियाड हुआ और इनमें इस्तेमाल के लिए आपने आधुनिक एलेक्ट्रॉनिक इक्युपमेंट्स मंगाए थे, जिनसे जांच कर सकें कि कौन क्या ले जा रहा है। वैसे तो बहुत से इक्युपमेंट्स आपने इमर्जेंसी के समय 1975 में ही मंगा लिए थे। जब इतनी बड़ी-बड़ी इन्फ़ोर्मेशन डिवाइस आपके पास थी, इसके बावजूद तस्करी होकर इतने हथियार चले आए। तो उन हथियारों की तस्करी रोकने के लिए आपने क्या व्यवस्था की थी। आपने जो इतने सारे इक्युपमेंट्स मंगाए थे, उनको अमृतसर जाने वाली सारी सड़कों के किनारे पेड़ों पर लगा दिए होते या कहीं पर उनको इन्स्टाल करने को कोशिश किए होते, तो ट्रकों से होकर जो हथियार जा रहे थे, पता चल जाता कि क्या जा रहा है। अगर अमृतसर जाने वाली तमाम सड़कों पर इनका लगाना आपके लिए सम्भव नहीं था, तो कम से कम स्वर्ण मन्दिर पर जो सड़कें जा रही थीं, जिस रास्ते से ट्रक जा रहे थे, वहाँ पर आप इन यन्त्रों को लगा सकते थे, इस्तेमाल कर सकते थे। तब आपको पता चल सकता था कि क्या चीज वहाँ

पर जा रही है लेकिन आपकी मंगा वास्तव में तस्करी रोकने की नहीं है और पंजाब की स्थिति को बिगाड़ने की आपकी मंशा थी और सरकार ने वहाँ की स्थिति को खूब बिगाड़ा। यह तो ऐसी ही बात हुई कि जैसे मैं इस कागज को यहाँ जला दूँ और उसके बाद पानी लाकर आग बुझा दूँ और फिर आपसे कहूँ कि अगर मैंने इसे बुझा न दिया होता, तो सारे के सारे सदन में आग लग जाती। इस पर आप हमें यह कहें कि 'आपने बहुत अच्छा किया जो इसे बुझा दिया'। आपने हमसे यह नहीं पूछा कि हमने आग ही क्यों लगाई। तो कहने का मतलब यह है कि आपने तस्करी को बढ़ावा देकर पंजाब की हालत को इस हद तक बिगाड़ दिया कि वहाँ पर फौज भेजकर और जिस भी तरह से स्थिति को सम्भाला। यदि कोई दूसरी भी सरकार होती, तो आज जो वहाँ पर स्थिति इतनी बिगड़ चुकी थी, उसको भी फौज भेजनी पड़ती। सरकार की यह बुद्धिमानी होती कि वह स्थिति को इतना बिगड़ने न देती। जब स्थिति इतनी हद तक बिगड़ गई, तो सरकार की यह नैतिक जिम्मेदारी है कि वह इस्तीफा दे।

14.53 hrs

[MR. DEPUTY-SPEAKER in the Chair]

तस्करी को बढ़ावा देकर और तस्करी करारकर सरकार ने वहाँ पर हथियार पहुँचाए। इस प्रकार तस्करी के द्वारा केवल देश की अर्थव्यवस्था को ही अस्थिर नहीं बनाया जा रहा है बल्कि तस्करी के माध्यम से राष्ट्र की एकता और अखण्डता को भी क्षति पहुँचाने का प्रयास किया जा रहा है और इस प्रकार की जो ताकतें हैं, उन पर सरकार का कोई नियन्त्रण नहीं है। स्थिति यह है कि तस्करी आज हमारे देश के लिए हर तरह से खतरनाक सिद्ध हुई है। देश की अर्थव्यवस्था एक तरफ बिगड़ रही है और दूसरी तरफ राष्ट्रद्रोही शक्तियों को तस्करी के माध्यम से इस प्रकार के हथियार बनैरह मिल रहे हैं, जिनसे देश की एकता और अखण्डता को खतरा पहुँचाने की सम्भावना है।

यह तस्करी सभी सीमाओं पर हो रही है।

यदि किसी राज्य में विरोधी दल की सरकार है तो तस्करी की बात करके आप उस सरकार को गिराने की कोशिश करते हैं। उस सरकार को देश में बदनाम करते हैं और फिर गिराते हैं। लेकिन इतनी तस्करी राजस्थान की सीमा से हो रही है। तस्करी की वजह से वहाँ की सरकार को नहीं गिराया गया क्योंकि वह आपके दल की सरकार है। उसको आप बरखास्त नहीं करना चाहते।

आज हानत यह है कि उत्तरप्रदेश की सीमा पर बहुत तस्करी हो रही है। मैं उत्तरप्रदेश का रहने वाला हूँ, गोरखपुर, और उसके बगल के जिलों बस्ती और बहराईच से नेपाल की सीमा लगती है। इन सारी सीमाओं पर भयंकर तस्करी हो रही है। तस्करी के माध्यम से क्या क्या चीजें हैं जो कि नहीं आ रही हैं। ऐसी-ऐसी चीजें आ रही हैं जिनके बारे में कहा नहीं जा सकता। इस सारी तस्करी के मामले में तस्करों और अधिकारियों की मिली-भगत है। जहाँ बड़े-बड़े अधिकारियों की इसमें चर्चा की जाती है, वहाँ मैं यह भी जरूर बता देना चाहता हूँ कि अधिकारियों और नेताओं दोनों के संरक्षण से ये तस्कर काम कर रहे हैं। मैंने भारत-नेपाल की सीमा पर हो रही तस्करी की कई बार सदन में चर्चा कर मन्त्री जी का ध्यान आकर्षित किया है। लेकिन दुर्भाग्य है कि गोरखपुर और उसके आसपास के जिलों में जो तस्करी हो रही है उसको रोकने के लिए सरकार ने कोई प्रभावशाली कदम नहीं उठाया है।

अन्त में मैं यह कहना चाहता हूँ कि तस्करी को रोकने के लिए आप इस विधेयक में जो प्रावधान कर रहे हैं उसका कोई बहुत बड़ा असर तब तक पड़ने वाला नहीं है जब तक कि आप यह फैसला न ले लें कि तस्करी करने वालों के खिलाफ देशद्रोह का मुद्दा चलाया जाएगा और उनको वहीं सजा दी जाएगी जो कि देशद्रोह करने वालों को दी जाती है। तस्करी को देशद्रोह से कम अपराध मानना अपने आप में बहुत बड़ी भूल है। इसलिए मैं सरकार से यह निवेदन करूँगा कि देशद्रोह की तरह का तस्करी को अपराध मान कर इस बिल में बैमा ही दंड देने का प्रावधान करें। इन

शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

भाषाचार्य भगवान बेब (अजमेर) : उपाध्यक्ष महोदय, मैं विदेशी मुद्रा संरक्षण तथा तस्करी निवारण (संशोधन) विधेयक 1984 का समर्थन करने के लिए खड़ा हुआ हूँ। तस्करी का कार्य अन्तर्राष्ट्रीय चंद सफेदपोश ढाकू कर रहे हैं। इसका प्रभाव हर मुल्क की अर्थव्यवस्था पर और उसकी सुरक्षा व्यवस्था पर पड़ रहा है।

अभी विरोधी पार्टियों के लोगों ने यह बात कही कि जो तस्करी करने वाले लोग हैं उनके साथ सख्ती से बर्ताव किया जाए। मैं कहना चाहता हूँ कि यह जो संशोधन हो रहा है वह इसलिए हो रहा है। इससे पूर्व सन् 1974 में कांग्रेस सरकार ने ही इस तरह का बिल पास किया था। इसके बाद, चूंकि हमारी अर्थव्यवस्था पर, हमारी रक्षा व्यवस्था पर इसका प्रभाव पड़ रहा था इसलिए श्रीमती इन्दिरा गांधी ने ही एमजेंसी में सारे स्मगलर्स को, चोर, डाकुओं और संग्रहखोरों को जेलों में बंद किया था। उसके बाद इन लोगों ने, मधु दंडवते जी ने जयप्रकाश नारायण का नाम लिया, उनके सामने इन सब तथाकथित देवताओं ने उन तमाम तस्करों को खड़ा कर दिया, खादी की टोपी पहना करके खड़ा कर दिया और कह दिया कि ये देवता बन गये, धर्मात्मा बन गए, ये ईमानदार के बेटे बन गए। उनके बारे में कह दिया जो कि दिन-रात देश को चूसते थे। ये सारे अपराध इन लोगों ने किये। चाहे हाजी मस्तान हो, चाहे यूसुफ पटेल हो, चाहे बखिया हो, इसजेंसी के अन्दर श्रीमती इन्दिरा गांधी ने सबको बंद किया। क्या ये बात को भूल गए हैं ?

आज ये लोग कहते हैं कि उत्तरप्रदेश के अन्दर एक एम० एल० ए० ने ऐसा किया। मैं पूछना चाहता हूँ इन विरोधी पार्टियों के लोगों से क्या यह कांग्रेस की सरकार नहीं थी जिसने कि अपने एम० एल० ए० को भी अपराधी पाकर गिरफ्तार किया और उसे जेल में बंद कर दिया ? इस बात के लिए ये हमारी सरकार को दाद क्यों नहीं देते ? अगर हमारी पार्टी में कोई गद्दार है या अपराधी है तो हम उसे नहीं छोड़ते हैं।

[**आचार्य मन्वान देव**]

ये कहते हैं कि मन्त्री ने पत्र लिखा कि सकती करो और वहाँ बंद लोग गिरफ्तार हुए। जब भिवण्डी में कांड हुआ, उसके दो-तीन महीने पहले कुछ लोग गिरफ्तार हुए। उनमें कुछ तस्कर भी गिरफ्तार किए गए जिनको कि छोड़ दिया गया।

15.00 hrs.

मैं इन पढ़े लिखे लोगों को क्या कहूँ। बुद्धि का झूठा चारी कहूँ या क्या कहूँ। आज जो तस्कर दो तीन महीने पहले गिरफ्तार हुए हैं कि वहाँ पर हुए सांप्रदायिक दंगों में उनको सम्बन्धित पाया गया। इनको तस्करी में नहीं पकड़ा गया था। जो लोग तस्करी में नहीं पकड़े गए हैं उन पर केस चल रहे हैं। कई लोग बंद हैं। आज ये करते हैं कि हाजी मस्तान को छोड़ दिया। हाजी मस्तान को सांप्रदायिक दंगों के सम्बन्ध में पकड़ा गया था। वे उन दंगों से सम्बन्धित हैं। उन पर और शिव सेना के लोगों पर कार्यवाही हो रही है। इनको इस बात की दाद देनी चाहिए कि हम कार्यवाही कर रहे हैं। लेकिन वे इस तरह की बात कर रहे हैं। यह कानून क्यों लाया गया है, इसलिए कि उनसे सकती से निपटा जाए, क्योंकि देश की अर्थव्यवस्था पर उसका बड़ा प्रभाव पड़ता है।

उपाध्यक्ष महोदय, एक बात मैं और कहना चाहता हूँ। तस्कर लोग माल ले जाते हैं, कम या ज्यादा, उसकी यहाँ चर्चा भी होती है लेकिन यहाँ जो व्यक्ति बँटे हुए हैं और देशभक्ति का दावा करते हैं, वहाँ से विचार ले जाकर पड़ोस के पाकिस्तानी तानाशाह को पहुँचाते हैं और उनके विचार यहाँ जाते हैं। यह बहुत बड़ी भयंकर तस्करी है जो बिरोधी पार्टी के तमाम लोग करते हैं। आज से युसुफ पटेल का, हाजी मस्तान और बखिया का नाम ले रहे हैं। बिरोधी पार्टी के लोग सुबह-सुबह स्वामी, जिन्होंने चर्चा को शुरू किया, मैं उनसे पूछना चाहता हूँ कि सैनिक तानाशाह के पास, जहाँ लोकशाही स्थापित नहीं की गई है, उनके पास जाने का क्या कारण था। वहाँ से

विचार लेकर उनकी वकालत करने का क्या कारण था। जार्ज फर्नाण्डिस यहाँ बँटे हुए हैं। ये भी सैनिक तानाशाह से मिलने गए थे। बीजू पटनायक, राम जेठमसानी, ये सब उनसे मिले हैं। यह भयंकर राजनीतिक तस्करी हो रही है। इलेक्ट्रानिक्स और सोने-चाँदी की तस्करी से ज्यादा भयंकर यह राजनीतिक तस्करी है।

उन तस्करों को बचाने का काम कौन कर रहा है। बिरोधी पार्टी के लोग कहते हैं कि उनको रूनिंग पार्टी के, कांग्रेस (आई) पार्टी के लोग मदद कर रहे हैं। मैं दावे के साथ कहता हूँ कि सारे हिन्दुस्तान के पढ़े लिखे लोगों से, किसी भी नीजवान व्यक्ति से पूछिए कि स्मगलरों को वकालत करने वाला वकील कौन सा है तो हर व्यक्ति यही कहेगा कि राम जेठमसानी, भारतीय जनता पार्टी के उपाध्यक्ष, वे ही उनकी वकालत करते हैं और उनको छुड़ाते हैं। इन लोगों ने, जार्ज फर्नाण्डिस वगैरह वे जनता पार्टी के शासन में इसका प्रमाण हमारे पास है। आप अगर समय दें तो मैं बता सकता हूँ कि ये कब उनसे जाकर मिले और क्या कार्यवाही हुई। उपाध्यक्ष महोदय, समय बहुत कम है। इसलिए मैं अब कुछ सुझाव देना चाहता हूँ।

पहला सुझाव यह है कि जो भी व्यक्ति पकड़े जाते हैं, उनके बारे में भाषा की समस्या आती है। कोर्ट में केस चलता है और वे छूट जाते हैं, क्योंकि वो भरबी, फारसी भाषा के होते हैं। इसलिए मेरा सुझाव है कि भारत सरकार इस तस्करी को रोकने के लिए विशेष अदालतों की व्यवस्था करे और इसके अन्दर जैसा कि माननीय सदस्य ने सुझाव दिया है, हिन्दी और अंग्रेजी की उनको वहाँ पर सुविधा दी जाए।

दूसरी बात यह है कि जो पार्लियामेंट के मेम्बर हैं, अगर वे उनकी वकालत करने के लिए फार्म पर हस्ताक्षर करते हैं तो उनको पार्लियामेंट का मेम्बर नहीं बनने दिया जाए। चाहे वे जेठमसानी जी हों या हमारी पार्टी के कोई व्यक्ति हों। इसके

अलावा आयात-निर्यात की नीति के बारे में भी व्यावहारिक कदम उठाने की आवश्यकता है।

इसके अलावा कस्टम अधिकारियों को जो सुविधाएं दी जाती हैं वे अपर्याप्त हैं। राजभाषा समिति के तहत हमें जांच करने का मौका मिला है। उनके पास पूरे साधन उपलब्ध नहीं हैं। अच्छे हेल्मीकॉप्टर नहीं हैं। सरहद पर जीपों और जंटों की उचित व्यवस्था नहीं है। अच्छे स्टीमर नहीं हैं और आधुनिक साधनों की कमी है, जिससे वे उनको पकड़ने में सक्षम नहीं हो पाते हैं। इन साधनों को जुटाना आवश्यक है।

इसके अलावा हमने देखा है कि कस्टम अधिकारी जिन मुश्किलों में काम करते हैं। किन परिस्थितियों में वे इन जंतुओं के साथ संघर्ष करते हैं। उनके साथ रात दिन मोत से खेलते हैं। इनको रिहाइन की पूरी सुविधाएं भी नहीं दी गई हैं। मैं मन्त्री महोदय से जानना चाहता हूँ कि क्या वे हुडको इत्यादि के द्वारा उनके लिए रिहाइन्नी कालोनियों का निर्माण कराएंगे।

विशेष अदासतों के अभाव में किसी भी कानून का लाभ होने वाला नहीं है। इस बारे में मन्त्री महोदय ब.शाएं। इन जंतुओं के साथ मैं अपनी बात समाप्त करता हूँ और इस बिल का हृदय से समर्थन करता हूँ।

PROF. MADHU DANDAVATE : Mr. Deputy-Speaker, Sir, if any Member alleges that some Member has got Haji Mastan released and** I think, it is out of order. I think he is to give a letter in advance to the Chair that he is going to say this.

आचार्य भगवान देव : मैंने नाम नहीं लिया है। मैंने तो सिर्फ जनरल बात कही है।***
 (व्यवधान)

PROF. MADHU DANDAVATE : Sir, you may go through the record.

आचार्य भगवान देव : मैंने तो यह कहा है कि

वह पाकिस्तान के जनरल जिया से मिले हैं।***
 (व्यवधान)

प्रो० मधु दंडवते : इन्होंने हिन्दी में यह कहा है कि जार्ज फर्नांडीज हाजी मस्तान और दूसरों को छोड़ दिया था, जब वह सरकार में थे और**

*** (व्यवधान)

आचार्य भगवान देव : मैंने ऐसा नहीं कहा है।

MR. DEPUTY-SPEAKER : I will go through the record.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : Sir, my burden has been substantially lessened by a very effective intervention of Acharya Bhagwan Dev—at least to put this in its right historical perspective.

Sir, in the debate many accusations of a sweeping nature have been made against political parties, Members of Parliament and Government. Without taking an unduly partisan view of things I would like to start with Dr. Subramaniam Swamy's speech. He had the basic suspicion that the whole operation against smugglers or the entire preventive apparatus of Government has been directed towards a particular thing, namely, elections. Anyway that is the inference which he wanted the country and the House to draw.

Sir, Dr. Subramaniam Swamy asked how many of them have been released. Detaining of people under COFEPOSA is a continuing exercise and nobody can be kept beyond a particular time and with that time coming to an end they have to be released. But I can assure Dr. Swamy that out of those who have been taken into custody in the last major operation across the country, none of them has been released and none shall be released. All their cases are going to be presented to the Advisory Boards for proper follow-up action.

Dr. Subramaniam Swamy also had doubts

[Shri S.M. Krishna]

about the foreign exchange reserves and in that connection he brought in the might of the dollar. Who can question the might of the dollar? Gold is crumbling against the dollar. Sterling is crumbling against the dollar. Yen is crumbling against the dollar. So, what is exceptional about the Indian rupee crumbling against the dollar? Is Dr. Subramaniam Swamy trying to suggest to Government of India that our economic approach should be the same as that of President Reagan in the USA?

Even though factually he is correct that the dollar is getting stronger, the limited point which I would like to make is that the dollar is getting stronger vis-a-vis every other currency in the world and we are no exception to it.

Now, the CPI (M) called it anti-democratic, authoritarian and also said that we do not have the political will to combat smuggling activities and our friend has totally disarmed us by making this accusation, and, of course, in West Bengal the claim is, as one of the Members made a submission to the Chair when the Chair intervened, that all of them have been caught and all of them have been punished. All smugglers who are supposed to be indulging in smuggling activities in West Bengal have been caught and have been punished and there are no smugglers left in West Bengal and this is the kind of logic which he wants the nation and this august House to buy. But I cannot buy this logic and also, at the same time, he has the temerity to attack the Government of India which has taken such stringent measures against the smugglers and to accuse them of lacking political will to act is an extraordinary statement coming from the ruling Marxist Party M.P. of West Bengal and he has also had the cheek to accuse that the smugglers also supported the AICC session in Bombay as if we have nobody else to depend upon as if we depend upon the smugglers for AICC to conduct its session in Bombay. There should be some seriousness while making such a kind of accusation.

Now, about the confiscation of property, this is a laborious process. Confiscation cannot be wished away. Since 1974 when for

the first time the problem was focussed by Shrimati Indira Gandhi, in her earlier tenure as Prime Minister, certain follow up action was taken and out of 2420 cases with properties valued at Rs. 38.83 crores, as of today the actual possession of property taken over by the Government is Rs. 30-80 lakhs. The rest of the other Rs. 37 crores and odd are stuck up in various cases in various Courts, various Tribunals and the House ultimately accuses Government of India of inaction, forgetting that the judicial processes in this country unfortunately at times take such a long time.

Now, Sir, some State Governments and Union Territories have shown their concern about the growing number of economic offences. Some of the State Governments have created Special Courts for specified Central Acts and I am very happy to convey that the Andhra Pradesh, Bihar, Karnataka, Kerala, Madhya Pradesh, Orissa, Rajasthan, Tamil Nadu and Uttar Pradesh have all established Special Courts to try economic offences and Maharashtra and Delhi Administration also have joined in establishing Special Courts. But I do not find the name of West Bengal in this list. I think there are no crimes being committed there. Sir, Mr. Feleiro made a point about dialogue to be carried on with the judiciary with reference to this economic offences.

The ambit of the Bill under consideration by this House is very limited and I would not hazard to make my comments about the dialogue which he wanted. But the point that we could make is that the courts also should take note and they do take note of the social content in the kind of legislation that we have been passing in this House.

Shri Paswan mentioned about the *Navbharat Times* and the advertisement therein. In Delhi, in the Delhi Transport buses, we see all kinds of advertisements to cure even deadly diseases like cancer etc. and Dr. Subramaniam Swamy mentioned also about the advertisements in the domestic flights. Article 19(2) of the Constitution comes into play and we cannot shut out advertisements of any product in this country. This also has been gone into in consultation with the Law Ministry and the Law Ministry have suggested to us that it

would be counter-productive to prevent any advertisement, or shutting them out.

The appellate tribunal has been set up. There are a number of court cases with reference to smugglers and the Government have taken measures every now and then.

A point has been made about the action not being taken against public servants. In this connection, many Members have commended the services and efforts of the customs authorities and the excise authorities who are in battle with the smugglers. They have also expressed their concern about the safety of these officers. Government have taken note of the safety angle also, but at the same time, some Members have criticised that in certain cases, the customs authorities are hand in glove with the smugglers. Due to the continuous vigil of customs field staff, about 41 public servants were apprehended for their involvement in smuggling activities and goods worth about Rs. 43 lakhs were seized during 1983. During the past four months in 1984, one official of the police department, one of a foreign airlines and five belonging to another department were apprehended, and it involved goods worth Rs. 26 lakhs. Four customs and central excise department officers were also detained under COFEPOSA Act. It is to drive home the point that if there are any customs officers or the field staff, who are involved with the smugglers, Government have not hesitated to act very strongly, and they have been detained or action has been taken under COFEPOSA.

As I said in the opening statement, smuggling cannot be prevented by legislation alone. We have got to enlist the willing cooperation of the people at large and Members of Parliament in particular, so that the menace could be seen in its right perspective and with the help of this House and the people of this country, we hope that we would be able to make a bigger dent in this menace of smuggling.

ACHARYA BHAGWAN DEV : What about housing for the customs staff ?

SHRI S.M. KRISHNA : Wherever it is possible, it has been Government's desire

and we have tried to provide housing for our customs officers in big cities like Delhi, Madras, Calcutta, Bombay etc. We are in touch with the State Government, so that their housing problems and other problems can be met.

With these words, I commend this Bill to the House.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Sir, the Minister in his reply has not denied the fact that smuggling has gone up. I have given some statistics and I said that according to knowledgeable Bombay sources, smuggling last year was at the rate of Rs. 7000 crores, 7000 crores of rupees a year. Despite the COFEPOSA Act since 1974 there has been no reduction in smuggling. Therefore the question is, what is it that this amendment is going to do in terms of punishment and in terms of supplying the grounds ? What is it going to do to curb smuggling ? He has not answered that.

The second thing is this. If you are dissatisfied with the working of the law, then it is obligatory for him to come forward and present some statistical evidence as to why the present law is not suitable. Because, according to the presentation made in 1974, at that time it was said that this law was sufficient and they themselves in their statement said that it had a deterrent effect. It has no deterrent effect. I asked about the court cases where detention orders had been set aside. He should give us a list of that. I think, if you go through them, you will see that the detention orders have been set aside on trivial grounds and there appears to be some collusion.

The third point is that he has tried to mislead the House on the foreign exchange question. First of all, he has not denied the fact that the net reserves have declined from 7.6 billion dollars in 1979-80 to 1.6 billion dollars. Six billion dollars are eaten up in just 5 or 4½ or 4¼ years of their rule. That is not the issue. The issue is the rupee, which is not a free and floating exchange rate like yen, like marc, or like the pound-sterling, which is pegged currency is showing adverse trend vis-a-vis dollar. The rupee pegged to a basket of currencies is

[Dr. Subramaniam Swamy]

declining in this way. Thus, you are getting the worst of both worlds—(a) people are not able to convert the rupee into other currencies, as you have put all kinds of artificial restrictions, and (b) decline is also taking place in the exchange rates. What is the use of having a pegged rate for foreign exchange when you are not able to even control the decline in the exchange rate ?

Finally Sir, these policies of this Government encourage smuggling and it is in every aspect. The restrictions they put, the taxes they put, all these appear to encourage smuggling. I do not know why a television set in India should cost four times more than a television set in Hong-kong or in Japan. This is because of the tax system and many other things. The tax system is so done that smuggling is encouraged. Therefore, smuggling is taking place in India, not because of the fact that they do not have laws to control it, but the economic policy is such that it is highly profitable. Therefore, this amendment has no value and I oppose it.

MR. DEPUTY-SPEAKER : The question is :

"This House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (Ordinance No. 8 of 1984) promulgated by the President on the 13th July, 1984."

The Motion was negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, be taken into consideration."

The Motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clauses 2 and 3 stand part of the Bill."

The Motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1

MR. DEPUTY-SPEAKER : The question is :

"That clause 1 stand part of the Bill."

The Motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI S.M. KRISHNA : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill be passed."

श्री रामाबतार शास्त्री (पटना) : उपाध्यक्ष महोदय, तस्करी का मामला दिन-प्रतिदिन हमारे देश में बढ़ता जा रहा है, जिसकी चर्चा यहां हुई है। बिहार और नेपाल के बीच में जो तस्करी चल रही है, उसकी तरफ मैं मंत्री महोदय का ध्यान दिलाना चाहता हूँ। मालूम नहीं, किसी सदस्य ने मंत्री महोदय का ध्यान उस तरफ दिलाया है या नहीं। नेपाल से बिहार के रास्ते से हमारे देश में बड़े पैमाने पर गांजे का स्मगलिंग होता है। हमारे देश में गांजा पीने वालों की तादाद बहुत बढ़ी है। नेपाल में गांजा बहुत सस्ता मिलता है। तस्कर उसको नेपाल से बिहार के जरिये हिंदुस्तान में लाते हैं। इस व्यापार में बहुत राजनैतिक बेता भी लिप्त है। अगर सरकार पता लगाए, तो उसको मालूम होगा कि बहुत से राजनीतिज्ञ भी गांजे का व्यापार करते हैं। समय समय पर उनकी जीपें और कारें पकड़ी जाती हैं, जिनमें वे लोग गांजा भर कर लाते हैं उनमें सत्तारूढ़ दल के लोग भी हैं—बल्कि

ज्यादा लोग सत्कार दल के ही हैं। सरकार को पता लगाना चाहिए कि नेपाल से कितना बड़ा तस्करी का व्यापार होता है।

सिर्फ गांजा ही नहीं, नेपाल से स्टील के वर्तन, कपड़े, कलम और घड़ियां आदि बहुत से सामान बहुत बड़े पैमाने पर हमारे देश में लाए जाते हैं। तस्करी को रोकने वाला जो सरकारी विभाग है, वे लोग भी तस्करी में उन लोगों की मदद करते हैं। सरकार इस बारे में सख्ती करे और दोनों देशों के बीच गांजे और दूसरी चीजों की जो तस्करी होती है, उसको बन्द करे।

मंत्री महोदय ने संसद-सदस्यों से मदद मांगते हुए कहा है कि केवल कानून बनाने से काम नहीं चलेगा। यह ठीक है कि केवल कानून से कोई काम नहीं होता है, बल्कि जन-भावना और जन-चेतना भी जगानी पड़ती है। इस काम में मंत्री महोदय का संसद-सदस्यों से मदद मांगना जायज भी है। लेकिन मैं पूछना चाहता हूँ कि बहुत से संसद-सदस्य विदेश जाते हैं और जब वे लौटते हैं, तो क्या उनकी भी कोई खोज-खबर ली जाती है कि वे कोई सामान लाते हैं या नहीं। बी० आई० पी० और संसद-सदस्य के बक्स को कोई खोल नहीं सकता। लेकिन कभी उन्हें खोलकर तो देखना चाहिए कि वे क्या सामान लाते हैं। तब सरकार को पता चलेगा कि कानून बनाने वाले जो हम लोग हैं, हममें भी ऐसे बहुत से लोग हैं, जो तस्करी के सामान ले आते हैं। विदेशों में सस्ती चीजें बिकती हैं और वे लोग अपने बैगेज या बक्स में उन्हें बन्द करके ले आते हैं। कोई उसको देखता नहीं है। अगर हम संसद-सदस्य भी इस तरह का काम करते हैं, तो हमको ऐसा नहीं करना चाहिए।

जहां तक सजा का सम्बन्ध है, हिन्दुस्तान में मामूली सजा से तस्करी रकने वाली है? जो ढाई या तीन हजार बड़े-बड़े तस्कर हैं, क्या वे दो-चार महीने की कैद की सजा से मानने वाले हैं? उनको तो मुसलसल लम्बी अवधि तक जेल में रखा जाए।

आचार्य भगवान बेब (अजमेर) : इमजेंसी की वकालत कीजिए।

श्री रामावतार शास्त्री : मैं इमजेंसी की वकालत नहीं करता हूँ। लेकिन उन लोगों के साथ कोई मुरब्बत नहीं होनी चाहिए, क्योंकि वे बहुत बड़ा अपराध करते हैं, कानून के खिलाफ काम करते हैं। इसलिए उनको सख्त से सख्त सजा दी जाए, तब तस्करी रुकेगी। उन लोगों के साथ दोस्ती नहीं करनी चाहिए। ये लोग उनके साथ दोस्ती करते हैं और सम्भवतः दुनिया को दिखाने के लिए यह कानून बना रहे हैं। लेकिन भीतर ही भीतर इन लोगों की उनके साथ मिली-भगत और सांठ-गांठ रहती है। यह काम बन्द करना चाहिए। सरकार कानून को और सख्त बनाए और उसको सख्ती के साथ लागू करे, ताकि इस सम्बन्ध में जितने नाम लिए जाते हैं—यूसुफ पटेल, बखिया और हाजी मस्तान आदि, ये जेल में बन्द रहें और लोग यह समझें कि ये अपराध-कर्मी हैं और समाज के विरुद्ध काम करते हैं।

PROF. N.G. RANGA (Guntur) : Mr. Deputy-Speaker, I wish to endorse the appeal made by our hon. Minister to Members of Parliament to offer their cooperation to the government and more especially the administration in enforcing this law in fighting smuggling. I can very well appreciate the opposition's anxiety to go out of their way on most occasions to be vigilant against any such legislation that proposes more and more deterrent action and also increases rigours of preventive detention and so on.

But when it comes to the offence of smuggling in a country like ours, I would expect the opposition to be very much more tolerant towards the government, when it comes forward with a proposal like this. What is it that government wants to do? Not to reduce the punishment that is being proposed, not to reduce the period of detention that is suggested but to increase these things? Why? Because it has to face this menace which is growing more and more serious. I can understand the stand of the opposition if these offences are on the dwindling side or coming down. If the government comes forward with a legisla-

[Prof. N.G. Ranga]

tion, opposition can certainly take an objection 'why do you want to punish people, why do you want to have this kind of a criminal law on the statute book if the trouble is coming down?' On the other hand, when the government itself says that this trouble, social offence is increasing in its intensity and it comes forward with a Bill like this, would it not possibly be reasonable to expect from the opposition to offer its co-operation; government expects the opposition to make that distinction between one and the other. Instead of that to go on crying wolf, wolf and then to say that this government wants more and more power only even when it fails to implement it properly and against the wrong person is not a reasonable approach, as far as I can see. It is regrettable that this menace has come to be such a crucial one, so painful one and so gripping in regard to our social life.

Look at those European countries. They have much less scope for their people to smuggle very much less than we have. Here is your Nepal. What is Nepal's grievance which is not expressed; and for that reason as well as various other reasons also, the relation between Nepal and India are not very good; it is because of this. Our executives arm of the government is trying to prevent the growth of this menace. Chinese goods are flowing in to Nepal, and from all over the world also and we are obliged to provide them railway facilities for them, road facilities for them; all these goods flow into Nepal, and from Nepal they begin to come into our country. We have to try to prevent the flow of those smuggled goods. So, naturally, there are so many hundreds of people in Nepal; they need not be Nepalese; they may belong to any nation, but they are there in Nepal. They are interested in this horrible trade but they are hurt; those Nepalese who are interested in their prosperity, they are hurt and they make an offence against us. So is the position between ourselves and Bangladesh or whole of that area; and that is one of the reasons why this menace has come to be a special feature in our country; and we are obliged to talk about it. And when and where action is taken, is it proper for the leaders of the opposition to begin to take offence

against the government? What is it that the government has proposed to do?

It says, 'Yes, the trouble is there, and it is growing over it'. Therefore, the period of detention is not enough. We want to increase it. We want to extend it. The Opposition might ask "at the end of it, you can go to the court." It is known that the courts are taking too long a time though it is not a question of accusation against the court. It is a fact. But to curb delay and uncertainty we want this law to be passed. Therefore, I wish to assure the Opposition, and assure myself as a Member of Parliament that the Government is not doing anything wrong at all, that the Government is trying to help the country on one side and it is not against the civil liberties of individuals or groups of people in the country.

MR. DEPUTY-SPEAKER : Now, the Minister.

SHRI O.M. BANATWALLA (Ponnani) : What about Private Members' Business? This can be taken up on Monday... What harm is there if it is taken on Monday? You are encroaching on the Private Members' time.

MR. DEPUTY-SPEAKER : That time will be given. Two and a half hours will be given for Private Members' Bills.

SHRI G.M. BANATWALLA : You only give us the List of Business.

SHRI S.M. KRISHNA : There is an Indo-Nepal bilateral arrangement which exists between India and Nepal and there have been mutual consultations between the Governments and both the Governments are serious about curbing these activities.

MR. DEPUTY-SPEAKER : The question is —

"That the Bill be passed."

The Motion was adopted.
